

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**APPEAL NO. 46 OF 2022 (SZ)**

Perala Shekhar Rao

... Applicant

Versus

Union of India,  
Rep.by its Secretary,  
Union Ministry of Environment,  
& Others

... Respondents

**INDEX**

<b>S.NO.</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>PAGE NOS</b>
1.	August 2023	Reply filed on behalf of 11th Respondent	1-11
2.	03.10.2013	CTE & CTO issued by APCB in respect of Survey No.169, 170,177,178& 179 (Annexure-1)	12-20
3.	10.07.2013	CTE & CTO issued by APCB in respect of Survey No.451 to 454 & 463 to 466 (Annexure-2)	21-29
4.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.106 (Annexure-3)	30-40
5.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.452 (Annexure-4)	41-51
6.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.178 (Annexure-5)	52-62
7.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.104 (Annexure-6)	63-73
8.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.168 (Annexure-7)	74-79
9.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.278 (Annexure-8)	80-88
10.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.162&165 (Annexure-9)	89-97

11.	29.11.2012	CTE issued by APCB in respect of Survey No.64 & 65 (Annexure-10)	98-104
12.	15.10.2015	CTE issued by APCB in respect of Survey No.94A (Annexure-11)	105-107
13.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.168 (Annexure-12)	108-130
14.	07.12.2019	CTE & CTO issued by APCB in respect of Survey No.1160 (Annexure-13)	131-140
15.	07.12.2019	CTE & CTO issued by APCB in respect of Survey No.1160 (Annexure-14)	140-148
16.	07.12.2019	CTE & CTO issued by APCB in respect of Survey No.1174 (Annexure-15)	149-156
17.	29.11.2012	CTE & CTO issued by APCB in respect of Survey No.168 (Annexure-16)	157-162
18.	26.04.2018	CTE & CTO issued by APCB in respect of Survey No.1160 (Annexure-17)	163-167

CHENNAI

DRAWN AND FILED BY

DATE:

T.Hemalatha

**ADVOCATE FOR RESPONDENT NO.11**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**APPEAL NO. 46 OF 2022 (SZ)**

①

Perala Shekhar Rao

Aged about 59 years, Occ: Social Worker

R/o. H.No.104, 11-14-262

Manjeer Heights - II, Chitra Layout,

L.B. Nagar, Hyderabad

Telangana State 500 074

Mail Id: advsravan@gmail.com

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... Applicant

Versus

Union of India,

Rep.by its Secretary,

Union Ministry of Environment,

Forest & CC

Indira paryavaranBhavan

New Delhi 110 003

Mail:secy-moef@nic.in

Phone 011 24695262, 24695265& Others

...Respondents

**REPLY FILED ON BEHALF OF THE 11TH RESPONDENT**

- 1) This respondent respectfully submits that the above Application has been filed by the Applicant seeking for appropriate action by the Official Respondents in respect of alleged Environmental Violations by the Private Respondents in the Application.
- 2) At the outset, it is submitted that the application itself is not maintainable on account of the fact that it is politically motivated and at the same time devoid of material particulars. The Applicant has made vague allegations without any supporting materials against the Private Respondents without ascertaining any factual position by approaching the statutory authorities in a proper manner.

For Swetha Granites  
  
Managing Partner.

For example, the Applicant has alleged that the Private Respondents are operating their mines without any Environmental Clearance, consent from Pollution Control Board, etc while actually the Private Respondents have obtained all Environmental Clearances and are operating their mines in total compliance of the conditions of consent issued by the Pollution Control Board. The Applicant by filing this application without any substance is seeking for a roving enquiry by the Hon'ble Tribunal without presenting even some prima facie material to substantiate his accusations as against the Private Respondents. This would establish the fact that the application itself has been filed with an ulterior motive purely to threaten and harass the mining industries in order to make an unfair gain. The applicant is a politician and is attempting to abuse the process of court and therefore his conduct deserves to be deprecated by this Hon'ble Tribunal.

- 3) It is submitted that assuming the Environmental Concerns raised by the Applicant are really genuine, the Private Respondents would be obliged to collectively address all the issues in the interest of Environment. However, if the allegations are made only for the purpose of harassing the Private Respondents with a hidden agenda then the Applicants like the present one deserve strong condemnation by this Hon'ble Tribunal.
- 4) In so far as the contents of the application are concerned the Applicant has made general statements concerning the guidelines relating to the mining industry in paragraph 1. It is not known as to how the Applicant chose to target 11th Respondent alone as though the details of only these Respondents are available with him. This exposes the ulterior motive of the applicant.

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Managing Partner.

- 5) The allegations in paragraphs 2 & 3 are denied. In so far as the Respondents are concerned there is no excess mining and the mine are being operated in accordance with the Environmental Clearance, Mining Rules and as per the conditions of consent issued by the TSPCB from time to time.
- 6) The pictures of wild animals and the photographs of mining areas as produced in para 5 cannot be correlated with the industry of the 11th Respondent. In the absence of any specific allegations as against the Respondents, the same cannot be answered. Similarly, the allegations in para 6 & 7 are too general in nature without pointing out any violation on the part of these Respondents.
- 7) The allegations in para 8 are made against the Official Respondents about which the Respondents are unable to offer any remarks. But in so far as this Respondent is concerned all amounts due towards mining charges have been periodically remitted by them. In so far as the complaint preferred by the Applicant as mentioned in para 9, it is submitted that except naming the Private Respondents and referring to a report of the year 2013 nothing has been brought out in the complaint to point out any violation on the part of Respondent as on date.
- 8) With regard to paras 10 to 12 of the application, it is submitted that when W.P.(PIL) No. 183/2018 has been filed before the Hon'ble High Court of Telangana seeking action by the Official Respondents in respect of the very same cause of action, the present application filed before this Hon'ble Tribunal is most inappropriate in as much as the Hon'ble High Court of Telanganais already seized of the issue and the same is pending. The Hon'ble Supreme Court of India has

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also in a recent judgment reported in (2022) 8 SCC 165 has categorically held that when the matter is directly in issue before the Hon'ble High Court, the Hon'ble National Green Tribunal need not take cognizance of the very same issues as the same is likely to result in conflict of decisions. 4

- 9) This Respondent emphatically deny the allegations in para 13 that the Private Respondents are influential and their family members are part of the Government and therefore the Official Respondents are not taking any action.
- 10) The grounds raised in para 14 (A) to 14 (J) are devoid of any substance in as much as general statements are made without any substance as to the nature of violation committed by the Private Respondents. In other words, the Applicant has approached this Hon'ble Tribunal without any material and seeking to have a roving enquiry while actually the Official Respondents are already taking care of implementation of all environmental norms. The Respondent is advised to submit that while the judgments referred to in the application have laid down indisputable legal propositions of substantial importance relating to environment, the same have been quoted out of context and therefore are not applicable to the facts of the present case.
- 11) After this Hon'ble Tribunal directed by its order dated 19/04/2022 to file a report, the Respondents 3, 5, 7 & 9 have filed a detailed report dated 15/10/2022 before this Hon'ble Tribunal wherein they have set out the nature of mining operations being undertaken in Karim Nagar District, RajannaSircilla District, Peddapally District and Jagithyal District. The report which has been filed after a joint inspection by the concerned authorities clearly states that all the operating quarries are possessing valid environmental

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Clearance issued by the competent authority i.e. SEIAA <sup>5</sup> as well as consent orders from the TSPCB. This respondent is filing herewith all statutory clearances in respect of the operation of their quarries issued by the authorities from time to time for the kind perusal and consideration of this Hon'ble Tribunal.

**M/s. SwethaGranites & M/s. Swetha Agencies**

S. No	Survey Number	Location	Environmental Clearance	CTE	CTO	Mining Lease
1	169, 170, 177, 178 & 179	Odayaram Village (9.267Ha)	Prior Environmental Clearance Granted by SEIAA by proceeding No.349/2013 dated 03.10.2013	CTE issued by APPCB dated 30.11.2013	CTO issued by TSPCB dated 06.01.2023	a) Mines & quarry Lease issued by Asst. Director of Mines Geology dated 21.12.2013 for a period of 20 years  b) Mines & quarry work order issued by Asst. Director of Mines Geology dated 27.12.2013 for a period of 20 years (27.12.2013-26.12.2033)( <b>Annexure-1</b> )
2	451 to 454 & 463 to 466	Nagulamalyala Village (3.8 Ha)	Prior Environmental Clearance Granted by SEIAA by proceeding No.307/2013 dated 10.07.2013	CTE issued by APPCB dated 25.09.2013	CTO issued by TSPCB dated 06.01.2023	a) Mines & quarry Lease issued by Asst. Director of Mines Geology dated 11.10.2013 for a period of twenty years  b) Mines & quarry work order issued by Asst. Director of Mines Geology dated 25.10.2013 for a period of 20 years (25.10.2013-24.10.2033)

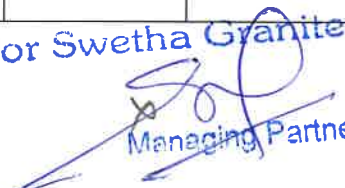
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3	106	Odyaram Village (1.0Ha)	Prior Environmental Granted by SEIAA by proceeding No.57/2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	CTO issued by TSPCB dated 25.01.2022	<p><b>(Annexure-2)</b></p> <p>a) Mines &amp; quarry Lease issued by Asst. Director of Mines Geology dated 05.06.2003 for a period of twenty years</p> <p>b) Mines &amp; quarry work order issued by Asst. Director of Mines Geology dated 26.06.2003 for a period of 20 years (26.06.2003-25.06.2023)</p> <p><b>(Annexure-3)</b></p>
4	452	Nagulamalyal Village (1.0Ha)	Prior Environmental Granted by SEIAA by proceeding No.27 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	CTO issued by TSPCB dated 25.01.2022	<p>a) Mines &amp; quarry Lease (Renewal) issued by Asst. Director of Mines Geology dated 14.10.2022 for a period of twenty years</p> <p>b) Mines &amp; quarry work order issued by Asst. Director of Mines Geology dated 26.06.2003 for a period of 20 years (26.06.2003-25.06.2023)</p> <p><b>(Annexure-4)</b></p>
5	178	Odyaram Village (1.0Ha)	Prior Environmental Granted by SEIAA by proceeding No.30 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	CTO issued by TSPCB dated 01.02.2022	<p>a) Mines &amp; quarry Lease issued by Asst. Director of Mines Geology dated 05.10.2006 for a period of twenty years</p> <p>b) Mines &amp; quarry work order issued by</p>

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						Asst. Director of Mines Geology dated 01.12.2006 for a period of 20 years (01.12.2006-30.11.2026) <b>(Annexure-5)</b>
6	104	Baddipally Village (4.2 Ha)	Prior Environmental Granted by SEIAA by proceeding No.55 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	CTO issued by TSPCB dated 12.11.2018	a) Mines & quarry Lease issued by Asst. Director of Mines Geology dated 20.03.2010 for a period of twenty years  b) Mines & quarry work order issued by Asst. Director of Mines Geology dated 26.03.2010 for a period of 20 years (26.03.2010-20.03.2030) <b>(Annexure-6)</b>
7	168	Odyaram Village (0.2Ha)	Prior Environmental Granted by SEIAA by proceeding No.58 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	-	a) -  b) Mines & quarry work order issued by Asst. Director of Mines Geology dated 17.01.2023 for a period of 20 years (16.1.2023-15.01.2041) <b>(Annexure-7)</b>
8	278	Asifnagar Village (1.35 Ha)	Prior Environmental Granted by SEIAA by proceeding No.33 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	CTO issued by TSPCB dated 12.11.2018	a) Mines & quarry Lease issued by Asst. Director of Mines Geology dated 30.12.2010 for a period of twenty years  b) Mines & quarry work order issued by Asst. Director of

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						Mines Geology dated 07.01.2011 for a period of 20 years (07.01.2011-06.01.2031) <b>(Annexure-8)</b>
9	162 & 165	Odyaram Village (1.0Ha)	Prior Environmental Granted by SEIAA by proceeding No.56 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	CTO issued by TSPCB dated 13.06.2022	a) Mines & quarry Lease issued by Asst. Director of Mines Geology dated 28.10.2009 for a period of twenty years b) Mines & quarry work order issued by Asst. Director of Mines Geology dated 21.12.2009 for a period of 20 years (21.12.2009 - 30.10.2022) <b>(Annexure-9)</b>
10	64&65	B.B.Rajpally Village (20.0Ha)	Prior Environmental Granted by SEIAA by proceeding No.28 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	-	a) Mines & quarry Lease issued by Asst. Director of Mines Geology dated 30.10.2010 for a period of twenty years b) Mines & quarry work order issued by Asst. Director of Mines Geology dated 09.11.2010 for a period of 20 years (09.11.2010 - 08.11.2030) <b>(Annexure-10)</b>
11	94/A	Odyaram Village (1.44Ha)	-	CTE issued by APPCB dated 15.10.2015	-	a) Mines & quarry Lease issued by Asst. Director of Mines Geology dated 09.02.2015 for a

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						<p>period of twenty years</p> <p>b) Mines &amp; quarry work order issued by Asst. Director of Mines Geology dated 25.03.2015 for a period of 15 years (25.03.2015 - 28.10.2030) <b>(Annexure-11)</b></p>
12	168	Odyaram Village (1.0Ha)	Prior Environmental Granted by SEIAA by proceeding No.29 /2012 dated 29.11.2012	CTE issued by APPCB dated 28.01.2013	CTO issued by TSPCB dated 25.01.2022	<p>a) Mines &amp; quarry Lease issued by Asst. Director of Mines Geology dated 15.06.2007 for a period of twenty years</p> <p>b) Mines &amp; quarry work order issued by Asst. Director of Mines Geology dated 02.07.2007 for a period of 20 years (03.07.2007 - 02.07.2027) <b>(Annexure-12)</b></p>
13	1160	Gattubuthkur Village (4.65Ha)	Environmental Granted by SEIAA by proceeding No.68 /2019 dated 07.12.2019	CTE issued by APPCB dated 25.06.2013	CTO issued by TSPCB dated 13.06.2022	<p>a) Mines &amp; quarry Lease issued by Asst. Director of Mines Geology dated 07.04.2018 for a period up to 08.09.2025</p> <p>b) Mines &amp; quarry work order issued by Asst. Director of Mines Geology dated 02.08.2018 for a period up to 08.09.2025 <b>(Annexure-13)</b></p>
14	1160	Gattubuthkur Village	Environmental Granted by	CTE issued by APPCB	CTO issued by TSPCB dated	a) Mines & quarry Lease issued by Asst.

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		(1.30H.a )	SEIAA by proceeding No.66 /2019 dated 07.12.2019	dated 16.12.2013	10.05.2022	Director of Mines Geology dated 07.04.2018 for a period up to 08.01.2028  b) Mines & quarry work order issued by Asst. Director of Mines Geology dated 02.08.2018 for a period up to 08.01.2028 <b>(Annexure-14)</b>
15	1174	Gattubuthkur Village (1.610H.a)	Environmental Granted by SEIAA by proceeding No.67 /2019 dated 07.12.2019	CTE issued by APPCB dated 16.12.2013	CTO issued by TSPCB dated 09.05.2022	Mines & quarry work order issued by Asst. Director of Mines Geology dated 07.04.2018 for a period up to 25.03.2030 <b>(Annexure-15)</b>
16	168	Odyaram Village(1.0H.a)	Environmental Granted by SEIAA by proceeding No.34 /2012 dated 29.11.2012 <b>(Annexure-16)</b>			
17	1160	Gattubuthkur Village (2.674H.a)	Environmental Granted by SEIAA by proceeding No.59//18 dated 26.04.2018 <b>(Annexure-17)</b>			

12) In these circumstances, the Application filed by the Applicant making serious allegations without ascertaining the factual position obtaining in the case, whether willfully or otherwise, cannot be countenanced and the Private Respondents have been unnecessarily made parties to this

for Swetha Granites

Managing Partner.

present case selectively only in order to harass them due to political vendetta. The Applicant deserves to be penalized for making wild allegations without any substance and for abuse of process of law.

Under these circumstances, this respondent prays that this Hon'ble Tribunal may be pleased to dismiss Appeal No.46 of 2022 with costs and thus render justice.

Dated at *Telangana* on this the *24<sup>th</sup>* day of July 2023

For Swetha Granites

Managing Partner.

11th Respondent

### VERIFICATION

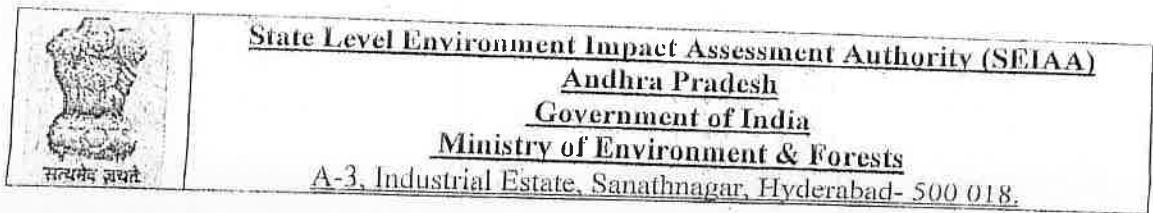
I, Gangula Sudhakar, Managing Partner, M/s Swetha Granites, the 11th Respondent herein do hereby verify that what are all stated above are true and correct to the best of my knowledge, information and belief.

Verified at *Telangana* on this the *24<sup>th</sup>* day of July 2023

For Swetha Granites

Managing Partner.

11th Respondent



REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/KRMR - 349/2013 - 3948

Dt:03.10.2013

**Sub: SEIAA, A.P. - 9.267 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No. 169, 170, 177, 178 & 179, Odayaram (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted vide Ir. dt.17.04.2013, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Swetha Granites, Sy.No. 169, 170, 177, 178 & 179, Odayaram (V), Gangadhara (M), Karimnagar District**. It was reported that the nearest human habitations is Valasanepalli (V) exists at a distances of about 1.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 60.0 Lakhs and capacity of the project is as follows:

**Mining of Colour Granite: 13577.40 m<sup>3</sup>/Annum.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, blasting, wedge-cutting and excavation. The separated blocks are dressed manually. It is reported that the life of the Mine is estimated as 54 years. The total mine lease area is 9.267 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 28.06.2013 & 31.07.2013. The Sub-committee constituted by the SEAC inspected the site on 24.07.2013 and submitted the report. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the environmental consultant M/s. Sri Sai Manasa Nature Tech (P) Ltd., Hyderabad; the committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.09.2013 examined the proposal and the inspection report of the sub committee and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- 13
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The source of water is tankers. Total water requirement is 9.0 KLD. Out of that, 3.0 KLD is used for dust suppression; 2.0 KLD is used for development of green belt; 4.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 54 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable. 1ct
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs. 3.0 lakhs/annum & Recurring cost of Rs. 0.6 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- 15
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
Sri G.Sudhakar, Mg. Partner,  
M/s. Swetha Granites,  
(9.267 Ha. Colour Granite Mine),  
C/o. Reg. Office - 3-1-227,  
Christian Colony, Karimnagar District - 505001.  
Ph.no: 9849030800.  
Email i.d: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

-//T.C.F.B.O.//-

  
Senior Environmental Engineer  
(Unit - I)



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B.Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.576-RGM/APPCB/ZO-HYD/CFE/2013-2763

Date:30.11.2013

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s.Swetha Granites (9.267 Ha Colour Granite Mine), Sy.No.169, 170, 177, 178, & 179, Odyaram (V), Gangadhara (M), Karimnagar District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 11.11.2013 at APPCB, RO, Ramagundam.  
2. APPCB, RO, Ramagundam, verification report dt.18.11.2013 and received by Zonal Office on 19.11.2013.  
3. CFE Committee meeting held on 22.11.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of **9.267 Ha** with production capacities as mentioned below, with a proposed project cost of **Rs.60.0 Lakhs (Rupees Sixty Lakhs only)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 9.267 Ha.)	37.198 m <sup>3</sup> /day

2. As per the application, the above activity is to be located at **Sy.No.169, 170, 177, 178, & 179, Odyaram (V), Gangadhara (M), Karimnagar District**.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 13.11.2013 and found that the industry is surrounded by **East:** Quarry lease areas of M/s.K.S.R. Granites (P) Ltd.; **West:** Open land; **North:** Quarry lease areas of M/s.Swetha Granites (1.0 Ha); **South:** Open land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 22.11.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT ORDER – RED CATEGORY**

**Order No: 576-RGM/TSPCB/ZOH/CFO/2023- 1795**

**Date:06.01.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and orders made thereunder to

**M/s. Swetha Granites**  
**(9.267 Ha Colour Granite Mine),**  
**Sy.No.169,170,177,178 & 179, Odyaram (V),**  
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	2.0 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A and B enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 9.267 Ha.)	37.198 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.03.2025

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl: Schedules A & B.**

**To**

**M/s. Swetha Granites**  
**(9.267 Ha Colour Granite Mine),**  
**Sy.No.169,170,177,178 & 179, Odyaram (V),**  
**Gangadhara (M), Karimnagar District**  
**Email Id: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

18

**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The industry may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B**

**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl. No.	Purpose	Quantity
1	Dust Suppression & Drilling	3.0 KLD
2	Green belt development	2.0 KLD
3	Domestic	4.0 KLD
	<b>T O T A L</b>	<b>9.0 KLD</b>

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m <sup>3</sup> ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>x</sub>	80

**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
4. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of **9.267 Ha.** only.
5. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.

19

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD.  
(PRESENT: SRI B.R.V.SUSHEEL KUMAR, B.E. (MINING) DIRECTOR.

PROCEEDINGS NO.37054/R6-3/2011.

DATED:21-12-2013.

Sub:- Mines & Quarries - Quarry Lease for Colour Granite over an extent of 9.267 Hectares in Sy.No.169, 170, 177, 178 & 179 of Odyaram Village, Gangadhara Mandal, Karimnagar District - Granted in favour of M/s. Swetha Granites, Rep. by its Mg. Partner: Sri G.Sudhakar for a period of 20 years - Orders - Issued.

Ref:- 1. Quarry Lease Application dated.03.09.2011 from of M/s. Swetha Granites, Rep. by its Mg. Partner: Sri G.Sudhakar.  
2. ADM&G., Karimnagar Lr.No.9465/Q1/2011, Dated.11.02.2013.  
3. ZJDM&G, Hyderabad File. No.906/QL-KNR/2013, Dt:28.02.2013.  
4. DM&G, Hyderabad, Notice.No.37054/R6-3/2011, dated.29-04-2013.  
5. ZJD&G, Hyderabad Lr.No.3142/MP-KMNR/2013, dated.06-08-2013.

-ooOoo-

Through the reference 1<sup>st</sup> cited, M/s. Swetha Granites, Rep. by its Mg. Partner: Sri G.Sudhakar filed an application for grant of Quarry Lease for Colour Granite over an extent of 9.267 Hectares in Sy.No.169, 170, 177, 178 & 179 of Odyaram Village, Gangadhara Mandal, Karimnagar District for a period of 20 years with relevant documents. The said Quarry Lease application was received by the Assistant Director of Mines and Geology, Karimnagar on 03.09.2011.

Through the reference 2<sup>nd</sup> cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals through the Zonal Joint Director of Mines and Geology, Hyderabad on the quarry lease application filed by of M/s. Swetha Granites, Rep. by its Mg. Partner:Sri G.Sudhakar stating that the applied area has inspected by Asst. Geologist on 01.02.2013. The applied area consist of plain patta land and it is sub-surface deposit. Applied area is partly covered by agriculture fields and some places granite waste were dumped which was quarried by the applicant firm. After removing the overburden the sheet rock is exposed below 20 to 30 feets from the ground. As per the out crop of adjacent lease area it is revealed that the area consist of Tonalite-Granodioritic rock, which is an younger intrusive into the peninsular gneissic complex of Archean age. The rock is consisting of Quartz and Potash Feldspars as essential minerals and Biotite, Hornblend and other ferro magnesium minerals as accessories. The Micorcline crystals are developed into Eu-hedral with elongated shape and are embedded as "Phenocrysts" in the mafic ground mass showing porphyritic texture. The Tonalite-Granodiorite is medium to coarse grained in fabric, hard and compact in nature. The presence of dark ground mass with Cherry Red Potash feldspar crystals and mafic minerals is giving the rock a dark brownish shade or colour. The Colour Granite available in this applied area is being marketed under the trade name of "Tan Brown". The Colour Granite occurring in the applied area is suitable for decorative purposes after cutting and polishing which has got good demand in International and Local Market.

The Surveyor, O/o the Assistant Director of Mines and Geology, Karimnagar have surveyed and demarcated the area as shown by the applicant on the ground on 01.02.2013. After survey and demarcation, the area is worked out to 9.267 Hectares. The Surveyor submitted the survey report, surveyed sketch and consent letter of the applicant.

The District Collector Karimnagar vide Lr.No.E1/4758/2012, dated.23.01.2013 stated that Sy.No.169, 170, 177, 178 and 179 of Odyaram Village is classified as Pattaland. There are no permanent structures in the area. Finally the District Collector Karimnagar has issued NOC for grant of quarry lease infavour of M/s. Swetha Granites, Rep. by its Mg. Partner:Sri G.Sudhakar.

Further, the Assistant Director of Mines and Geology, Karimnagar reported that the applicant firm is having 16 quarry leases in the State of Andhra Pradesh and the lessee company is not having dues to Government.

Contd..2..

20

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.  
(Present: Sri K. Krishna Pratap, M.Sc. Assistant Director)

Proceedings No.9465/Q1/2011

Dated:27-12-2013

Sub:- Mines and Quarries – Quarry lease for Colour Granite over an extent of 9.267 Hects in Sy.No. 169,170,177,178 & 179 of Odyaram Village, Gangadhara Mandal, Karimnagar District for a period of 20 years Granted to M/s. Swetha Granites, Rep. by its Mg.Partner Sri G.Sudhakar- Execution of lease deed on 27 -12-2013 – Work Orders – Issued.

Ref:- 1. The Director of Mines and Geology, Hyderabad Progs.No.37054/R6-3 /2011, dated 21-12-2013

# = #

**ORDER:**

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 9.267 Hects in Sy.No. 169,170,177,178 & 179 of Odyaram Village, Gangadhara Mandal, Karimnagar District for period of 20 years in favour of M/s. Swetha Granites vide reference cited.

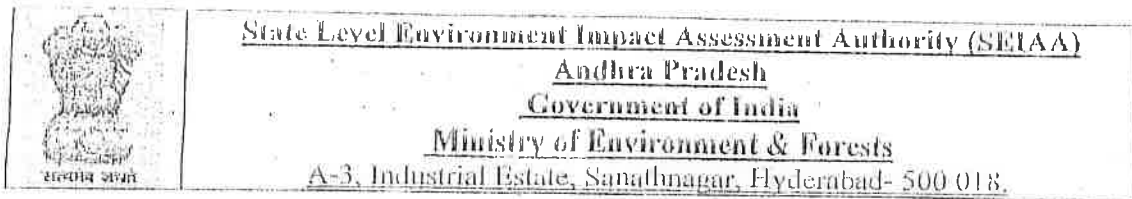
Hence, sanction is here by accorded to M/s. swetha Granites to work Colour Granite over an extent of 9.267 Hects in Sy.No. 169,170,177,178 & 179 of Odyaram Village, Gangadhara Mandal Karimnagar District for a period 20 years from 27-12-2013 to 26-12-2033 subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1956 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level.

  
Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s. Swetha Granites  
Mg. Partner: Sri. G. Sudhakar  
Reg.office.3-1-227,  
Christian Colony,  
Karimnagar (Town & Dist).

Copy submitted to the District Collector, Karimnagar for favour of kind information.  
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.  
Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.  
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.  
Copy submitted to Director of Mines safety, Hyderabad for favour of information.  
Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.  
Copy submitted to Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.  
Copy to the Tahsildar, Gangadhara Mandal, Karimnagar District for favour of information.



21

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/KRMV- 307/2013 -2478

Dt: 10.07.2013

Sub: SEIAA, A.P. - 3.800 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy.No.451, 452, 453, 454, 463, 464, 465 & 466, Nagulamalyala (V), Karimnagar Mandal & District - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted vide fr. dt. 17.04.2013, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy.No.451, 452, 453, 454, 463, 464, 465 & 466, Nagulamalyala (V), Karimnagar Mandal & District. It was reported that the nearest human habitation viz., Nagalamallial (V) exists at a distance of about 0.50 km from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and capacity of the project is as follows:
- Mining of Colour Granite - 9888 m<sup>3</sup>/Annum.**
- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, wedge-cutting and excavation. The separated blocks are dressed manually. It is reported that the life of the Mine is estimated as 55 years. The total mine lease area is 3.800 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 28.05.2013. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the environmental consultant M/s. Sri Sai Manasa Nature Tech (P) Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 14.06.2013 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- 22
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The source of water is tankers. Total water requirement is 3.0 KLD. Out of that, 1.5 KLD is used for dust suppression; 0.5 KLD is used for development of green belt; 1.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 55 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 22
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, Gol, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 1.5 lakhs & Recurring cost of Rs. 0.5 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.

24

- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Mg. Partner,  
M/s. Swetha Granites,  
(3.800 Ha. Colour Granite Mine);  
C/o. Reg. Office: 3-1-227,  
Christian colony, Karimnagar -505 001  
Ph: 9866677049.  
E-mail: [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

// T.C.F.B.O//



J. Chief Environmental Engineer  
(UH- I)



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B.Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.506-RGM/APPCB/ZO-HYD/CFE/2013- 2034

Date:25.09.2013

**Sub:** PCB -- ZOH -- CONSENT FOR ESTABLISHMENT (CFE) -- M/s .Swetha Granites (3.8 Ha Colour Granite Mine), Sy.No.451, 452, 453, 454, 463, 464, 465 & 466, Nagulamalyala (V), Karimnagar (M) & District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 -- Issued -- Reg.

- Ref:**
1. Industry's CFE application received on .08.2013 at APPCB, RO, Ramagundam.
  2. APPCB, RO, Ramagundam, verification report dt.14.08.2013 and received by Zonal Office on 16.08.2013.
  3. CFE Committee meeting held on 12.09.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 3.8 Ha with production capacities as mentioned below, with a proposed project cost of Rs.50.0 Lakhs (Rupees Fifty Lakhs only).

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 3.8 Ha.)	27.09 m <sup>3</sup> /day

2. As per the application, the above activity is to be located at Sy.No.451, 452, 453, 454, 463, 464, 465 & 466, Nagulamalyala (V), Karimnagar (M) & District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 13.08.2013 and found that the industry is surrounded by **East:** Quarry lease area of M/s.Tulip Granites; **West:** Agricultural lands; **North:** Quarry lease area; **South:** Agricultural lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 12.09.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.



26

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 506-RGM/TSPCB/ZOH/CFO/2023- 1794**

**Date:06.01.2023**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**  
**(3.8 Ha Colour Granite Mine),**  
**Sy.No.451,452,453,454,463,464,465 & 466,**  
**Nagulamalyala (V), Kothapally (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	0.5 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to D.G. Set of capacity – 125 KVA	--	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (3.8 Ha Colour Granite Mine), Sy.No.451,452,453,454,463,464,465 & 466, Nagulamalyala (V), Kothapally (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous /solid waste	Stream	Quantity	Disposal option
1	Waste Oil	5.1 of Sch-I	20 LPA	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.
2	Over burden & waste of granite blocks	--	6,591.84 m <sup>3</sup> /year	Shall be disposed in the dump yard situated towards north-east side within the quarry lease area.

27 27

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 3.8 Ha.)	27.09 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.03.2025

RAJ  
JOINT CHIEF ENVIRONMENTAL ENGINEER



Encl: Schedules A, B & C.

To

M/s. Swetha Granites

(3.8 Ha Colour Granite Mine),

Sy.No.451,452,453,454,463,464,465 & 466,

Nagulamalyala (V), Kothapally (M), Karimnagar District

Email Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.

Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY: HYDERABAD.  
(PRESENT: SRI B.R.V.SUSHEEL KUMAR, B.E. (MINING) DIRECTOR.)

PROCEEDINGS NO.38058/R6-3/2011.

DATED:11-10-2013.

Sub:- Mines & Quarries – Quarry Lease for Colour Granite over an extent of 3.814 Hectare in Sy.No.451, 452,453,454,463,464,465 and 466 of Nagulamalyala Village, Karimnagar Mandal, Karimnagar District – Granted in favour of M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G.Sudhakar for a period of 20 years - Orders - Issued.

Ref:-

1. Quarry Lease Application dt.06.09.2011 from M/s. Swetha Granites.
2. ADM&G., Karimnagar Lr.No.9578/Q1/2011, Dated.11.02.2013.
3. ZJDM&G, Hyderabad File. No.905/QL-KNR/2013, Dt:28.02.2013.
4. DM&G, Hyderabad, Notice.No.38058/R6-3/2011, dated.10.04.2013.
5. ZJD&G, Hyderabad Lr.No.3141/MP-KMNR/2013, dated.02.08.2013.
6. Letter dt. 07-10-2013 from M/s. Swetha Granites.

-ooOoo-

Through the reference 1<sup>st</sup> cited, M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G.Sudhakar filed an application for grant of Quarry Lease for Colour Granite over an extent of 5.000 Hectares in Sy.No.451, 452,453,454,463,464,465 and 466 of Nagulamalyala Village, Karimnagar Mandal, Karimnagar District for a period of 20 years with relevant documents. The said Quarry Lease application was received by the Assistant Director of Mines and Geology, Karimnagar on 06.09.2011.

Through the reference 2<sup>nd</sup> cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals through the Zonal Joint Director of Mines and Geology, Hyderabad on the quarry lease application filed by M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G.Sudhakar stating that the applied area has inspected by Asst. Geologist on 01.02.2012. The applied area is a small exposure raising to a height of about 0.50 to 1.00 mts from ground level. As per the out crop of adjacent lease area it is revealed that the area consist of Tonalite Grndioritic rock, which is any younker intrusive into the peninsular gneissic complex, of archean age. The rock is consisting of Quartz and Potash Feldspars as essential minerals and Biotitie, Hornblende and other ferro magnesium minerals as accessories. The Mi9corcline crystals are developed into Eu-hedral with elongated shape and are embedded as "Phenocrytsts" in the mafic ground mass showing prophetic texture. The Tonalite-Granodiorite is medium to coarse grained in fabric, hard and compact in nature. The presence of dark ground mass with Cherry Redc Potash feldspar crystals and mafic minerals is giving the rock a dark brownish shade or colour. The colour granite available in the applied area is being marketed under the trade name of "Tan Brown". The colour granite occurring in the applied area is suitable for decorative purposes after cutting and polishing.

The Surveyor, O/o the Assistant Director of Mines and Geology, Karimnagar have surveyed and demarcated the area as shown by the applicant on the ground on 01.02.2013. After survey and demarcation, the area is demarcated to an extent of 3.713 Hects. As per verification of the extents there is an left over area of 0.10 Guntas in Sy.No.452 is surrounded by the Pattaland and existing lease of the same applicant. Hence, the area is worked out to 3.814 Hectare against applied area of 5.000 Hectares. The Surveyor submitted the survey report, surveyed sketch and consent letter of the applicant.

The District Collector Karimnagar vide Lr.No. E1/4757/2012, dt:23.01.2013 has informed that as per the report of the ADS&LR Karimnagar the applied area in Sy.No.451, 452,453,454,463,464,465 and 466 of Nagulamalyala Village is classified as Pattalands admeasuring an extent of 12.07 Guntas. Finally the District Collector Karimnagar has issued NOC for grant of quarry lease over the subject area in favour of M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G.Sudhakar. Further, the District collector vide Lr.No.626/NOC/2013, dt.28-08-2013 has also recommended the area to an extent of 10 Guntas in Sy.No.452 (Govt. Land) in addition to the above earlier recommendations.

Contd..2..

29

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.  
(Present: Sri K. Krishna Prasad, M.Sc. Assistant Director)

Proceedings No.9578/Q/2011

Dated: 25-10-2013

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of **3.814** Hects in Sy.No. **451, 452, 453, 463, 464, 465 & 466** of **Nagulamalyal** Village, Karimnagar Mandal, Karimnagar District for a period of 20 years Granted to **M/s. Swetha Granites, Represented by its Mg. Partner: Sri G. Sudhakar** - Execution of lease deed on **25-10-2013** - Work Orders - Issued.

Ref:- The Director of Mines and Geology, Hyderabad Progs.No. 38058/R6-3/2011 dated 11-10-2013.

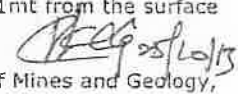
# # #

**ORDER:**

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of **3.814** Hects in Sy.No. **451, 452, 453, 463, 464, 465 & 466** of **Nagulamalyal** Village, **Karimnagar** Mandal & District for period of 20 years in favour of **M/s. Swetha Granites, Mg.Partner: Sri G. Sudhakar** vide reference cited.

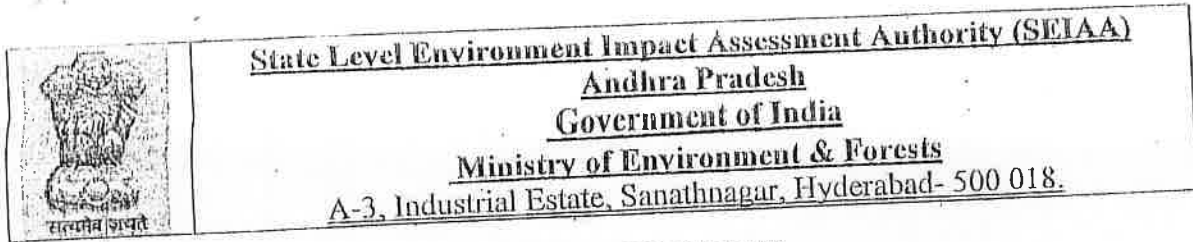
Hence, sanction is here by accorded to **M/s. Swetha Granites, Rep: by its Mg. Partner: Sri G. Sudhakar** to work Colour Granite over an extent of **3.814** Hects in Sy.No. **451, 452, 453, 463, 464, 465 & 466** of **Nagulamalyal** Village **Karimnagar** Mandal **Karimnagar** District for a period 20 years from **25-10-2013** to **24-10-2033** subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order. **The grantee should submit the consent for operation (CFO) after execution of the lease deed and before starting of the quarrying operations.**

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level.

  
Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s. Swetha Granites,  
Rep: by its Mg. Partner: Sri G. Sudhakar,  
Reg. Office 3-1-327,  
Christian Colony,  
Karimnagar.

- Copy submitted to the District Collector, Karimnagar for favour of kind information.
- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
- Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.
- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy submitted to Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.
- Copy to the Tahsildar, Karimnagar Mandal for information.



80

REGD.POST WITH ACK.DUE

Dt: 29.11.2012.

Order No. SEIAA/AP/KRM-57/2012 - 3977

**Sub: SEIAA, A.P. - 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 106, Odyaram (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted vide Ir. dt. 28.09.2012 in this regard, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Swetha Granites, Sy. No. 106, Odyaram (V), Gangadhara (M), Karimnagar District**. It was reported that the nearest human habitation viz., **Bavapet (V)** exists at a distance of about 1.25 km from the mine lease area. It was noted that the capital investment of the project is Rs. 45.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 3,255 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 33 years. The total mine lease area is 1.0 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 02.11.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd. Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust. A line of trees shall be planted along the boundary of mining lease area with tall grow

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The source of water is Ground water. Total water requirement is 5.32 KLD. Out of that, 1.06 KLD is used for drilling and sprinkling; 0.79 KLD is used for development of green belt; 3.45 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 33 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 3.0 lakhs & Recurring cost of Rs. 0.5 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine),  
H.No. 3-1-205 (Old), 3-1-227 (New), Christian Colony,  
Karimnagar - 505001.  
Ph: 98490 30800/98666 77049.  
E-mail: [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

-//T.C.F.B.O.//-

  
SENIOR ENVIRONMENTAL ENGINEER (EC)

RA3



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B. Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.275 -RGM/APPCB/ZO-HYD/CFE/2013-13)

Date:28.01.2013

Sub: PCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:
1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.
  2. APPCB, R/o Ramagundam verification report dt. 04.01.2012, received on 05.01.2013
  3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 1.0 Ha as mentioned below, with a proposed project cost of Rs. 45.0 Lakhs (Rupees Forty Five Lakhs only).

Proposed Product	Capacity
Mining of Colour Granite (over an extent of 1.0 Ha.)	8.92 m <sup>3</sup> /day

2. As per the application, the above activity is to be located Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by East: Vacant Land; West: M/s. Swetha Granites; North: Vacant land followed by and Karimnagar - Siricilla Road (SH) is at distance of about 200 mts.; South: M/s. Swetha Granites.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

To  
M/s. Swetha Granites (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District - 505 001.

B. [Signature]  
JOINT CHIEF ENVIRONMENTAL ENGINEER



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B5

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 275-RGM/TSPCB/ZOH/CFO/2022- 1399**

**Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**  
**(1.0 Ha. Colour Granite Mine),**  
**Sy.No.106, Odyaram (V), Gangadhara (M),**  
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	2.7 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 125 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

36

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	8.92 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026. *The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.*

*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.*

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Swetha Granites  
(1.0 Ha. Colour Granite Mine),  
Sy.No.106, Odyaram (V), Gangadhara (M),  
Karimnagar District  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.

37

GOVERNMENT OF ANDHRA PRADESH.  
PROCEEDINGS OF DIRECTOR OF MINES & GEOLOGY, HYDERABAD.  
(PRESENT: SRI T. DEVENDRANATH, M.Sc., DIRECTOR.)

PROCEEDINGS NO. 25413/R2-V/2002

DATE: 5-5-2002.

Sub: Mines and Quarries - Quarry lease for Colour Granite - Extent of 1.00 hect. in S.No. 103 (P.L.) of Odyanam (V), Gangadhara (M), Karimnagar District - Granted in favour of Mrs Swetha Granites - Orders - Issued

Ref: 1. Quarry lease application dt: 2-7-2002 from Mrs Swetha Granites.  
2. ADMSG, Karimnagar File No. 315510/2002, Dt: 25-7-2002 and 26-3-2002.

Through the reference for char., Mrs Swetha Granites, has applied for grant of Quarry Lease for Colour Granite over an extent of 1.00 hectare in S.No. 103 of Odyanam Village, Gangadhara Mandal, Karimnagar District for a period of 20 years with relevant documents. The said Quarry lease application is received by the Asst. Director of Mines & Geology, Karimnagar on 2-7-2002.

Through the reference 2nd cited, the Asst. Director of Mines & Geology, Karimnagar has reported that the applied area inspected by Technical Asst. of his office and reported that the applied area is a small mound elevated about 2 meters height from the ground level. The applied area trending East-West direction and boulders deposit. The colour of the rock is brown and blue and grain size of the rock is medium to coarse grain with porphyritic texture which consists of Pink, Feldspar, blue Quartz and mafic minerals which is useful of cutting and polishing purposes.

Further, the Asst. Director of Mines & Geology, reported that S.No. 103(P.L.) of Odyanam (V), Karimnagar (M) Karimnagar District is a Patta land. After survey and measurement, the area has come to 1.00 hect. The applicant has given consent to the extent and signed on the site/area sketch.

The Mandal Revenue officer, Gangadhara issued M.O.C vide L.No. 6/303/2002 dated: 18-7-2002 for grant of Quarry lease for Colour Granite over an extent of 1.00 hect. in S.No. 103 Patta Land of Odyanam (V), Gangadhara (M), Karimnagar District in favour of Mrs Swetha Granites. The land in S.No. 103 of Odyanam Village, is classified as Patta Land.

The applicant company has submitted MRCC valid up to 31-3-2003 issued by Director of Mines & Geology.

Finally, the Asst. Director of Mines and Geology, Karimnagar has recommended for grant of Quarry Lease for colour Granite over an extent of 1.00 hectares in S.No. 103 of Odyanam (V), Gangadhara (M), Karimnagar District in favour of Mrs Swetha Granites, for a period of 20 years.

In view of the above circumstances, Quarry Lease for Colour Granite over an extent of 1.00 hect. in S.No. 103 of Odyanam (V), Gangadhara (M), Karimnagar District is hereby granted in favour of Mrs Swetha Granites, Managing Partner: Sri.C.Sudhakar for a period of 20 years under rule 12(5)(a)(i) of Andhra Pradesh Minor Mineral Concession Rules, 1960, subject to the following conditions, conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1998, and subsequent Government orders and executive instructions issued thereupon from time to time.

- (i). The grantee shall pay the following amounts before execution of the lease deed:
  - (I). Dead Rent: Rsr 30,000=00 per hectare per annum.
  - (ii). Land Assessment: As per rates fixed by the Revenue Department.
  - (iii). Cess on Land Assessment: At the rate of 0.25 paise per rupee on Land Assessment.
  - (iv). Security Deposit: A sum equivalent to one year dead rent.

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE ASSISTANT DIRECTOR OF MINES AND GEOLOGY.

(Present : Sri. D. Shanthappa, M.Sc., Assistant Director of Mines and Geology,  
Karimnagar).

Procds.No. 3135/Q/2002

Dated 26-6-2003

Sub : Mines and Quarries – Quarry lease for Colour Granite over an extent of 1-00 Hectare in survey number 106 of Oddyaram (V), Gangadara (M), Karimnagar (Dt) - granted in favour of M/s. Swetha Granites for a period of 20 years – Execution of Quarry lease deed on 26-5-2003 - Work orders – issued – Regarding.

Ref : 1) The Director of Mines and Geology, Hyderabad Progs.No. 25426/R2-1/2002, dt.3-5-2003.

ORDER :

The Director of Mines and Geology, Hyderabad, has granted a Quarry lease for Colour Granite over an extent of 1-00 Hectare in survey number 106 of Oddyaram (V), Gangadara (M), Karimnagar (Dt) in favour of M/s. Swetha Granites for a period of 20 years vide reference cited.

Sanction is hereby accorded to M/s. Swetha Granites, Mg Partner : G. Sudhakar, D.No. 3-1-205, Christian Colony, Karimnagar to work Colour Granite over an extent of 1-00 Hectare in survey number 106 of Oddyaram (V), Gangadara (M), Karimnagar (Dt) for a period of 20 years from 26-6-2003 to 26-6-2023, subject to the provision of the Andhrapradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and special conditions specified in the appendix enclosed to the grant order.

The Lessee should submit the scheme of prospecting in the 1<sup>st</sup> year and Mining Plan within two years from the date of execution of quarry lease deed.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly /Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Dy. Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the government. The Lessee should erect the boundary pillars on all sides to delineate the granted area.

Assistant Director of Mines and Geology,  
Karimnagar  
KARIMNAGAR-505 002.

To,  
M/s. Swetha Granites,  
Mg. Partner : Sri. G. Sudhakar,  
D.No. 3-1-205, Christian Colony,  
Karimnagar.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.  
Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.  
Copy to the Mandal Revenue Officer, Gangadara Mandal, Karimnagar District for favour of information.



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

39

D. Krupanand  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 275-RGM/TSPCB/ZOH/CFO/2022- 1399**

**Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites  
(1.0 Ha. Colour Granite Mine),  
Sy.No.106, Odyaram (V), Gangadhara (M),  
Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	2.7 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 125 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.106, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	8.92 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.12.2026**. *The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.*

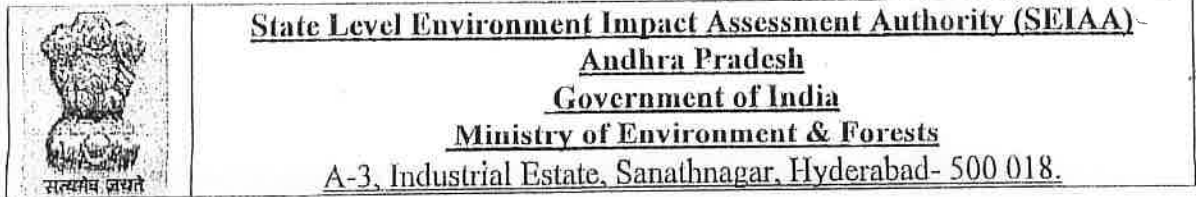
*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.*

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Swetha Granites  
(1.0 Ha. Colour Granite Mine),  
Sy.No.106, Odyaram (V), Gangadhara (M),  
Karimnagar District  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.



**State Level Environment Impact Assessment Authority (SEIAA)-**

**Andhra Pradesh**

**Government of India**

**Ministry of Environment & Forests**

**A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.**

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ KRM-27/2012 - 3983

DT:29.11.2012.

**Sub: SEIAA, A.P. - 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 452, Nagulamalyal, (V), Karimnagar District - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted vide lr. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Swetha Granites, Sy. No. 452, Nagulamalyal, (V), Karimnagar District**. It was reported that the nearest human habitation viz., Nagulamalyal (V) exists at a distance of about 1.1 km from the mine lease area. It was noted that the capital investment of the project is Rs. 60.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 942 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 16 years. The total mine lease area is 1.0 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 3.0 KLD. Out of that, 1.2 KLD is used for drilling and water sprinkling; 0.4 KLD is used for development of green belt; 1.4 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. **This order is valid for a period of 16 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.** It was reported that the life of the mine is 16 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable. 42
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 3.0 lakhs & Recurring cost of Rs. 0.50 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.

44

- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine @ Sy. No. 452)  
H. No. 3-1-205 (old), 3-1-227 (New);  
Christian Colony, Karimnagar- 505001.  
Ph: 0878-2254352/9849030800.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

-//T.C.F.B.O.//-

  
20/11/16  
SENIOR ENVIRONMENTAL ENGINEER (EC)

RAO



ANDHRA PRADESH POLLUTION CONTROL BOARD AS  
ZONAL OFFICE: HYDERABAD

B. Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.281-RGM/APPCB/ZO-HYD/CFE/2013-126

Date:28.01.2013

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.452, Nagulamalyala (V), Karimnagar (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
2. APPCB, R/o Ramagundam verification report dt. 04.01.2012, received on 05.01.2013  
3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 1 Ha as mentioned below, with a proposed project cost of Rs. 60 Lakhs (Rupees Sixty Lakhs only).

Proposed Product	Capacity
Mining of Colour Granite (over an extent of 1.0 Ha.)	2.58 m <sup>3</sup> /day

2. As per the application, the above activity is to be located Sy.No.452, Nagulamalyala (V), Karimnagar (M), Karimnagar District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by **East:** Agricultural Land; **West:** Vacant land; **North:** Agricultural Land; **South:** Vacant land
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

To  
M/s. Swetha Granites (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District – 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

  
B. Madhusudhana Rao  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
No. 281/113



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

46

D. Krupanand  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 281-RGM/TSPCB/ZOH/CFO/2022- 1396**

**Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**  
**(1.0 Ha. of colour granite mine),**  
**Sy No.452 , Nagulamalyala (V),**  
**Karimnagar( M), Karimnagar (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.8 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. of colour granite mine), Sy No.452 , Nagulamalyala (V), Karimnagar( M), Karimnagar (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order. AF

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	2.58 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026. *The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.*

*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016*

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Swetha Granites  
(1.0 Ha. of colour granite mine),  
Sy No.452 , Nagulamalyala (V),  
Karimnagar (M), Karimnagar (Dist)  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.

48

GOVERNMENT OF TELANGANA  
Office of the Asst. Director of Mines & Geology::Karimnagar.

Lr No.3136/Q/2002

Dated:14-10-2022.

From:  
B.Satyanarayana, M.Sc.,  
Asst. Director of Mines & Geology I/c.,  
Karimnagar.

To  
M/s.Swetha Granites  
Rep.by its Mg.Part: Sri G.Sudhakar  
H.No.7-1-761, Mankammathota,  
Karimnagar.

Sir,

**Sub:** Mines & Quarries-1<sup>st</sup> Renewal of Quarry Lease for Colour Granite over an extent of 1.00 Hectares in Sy.No. 452 of Nagulamalyal Village, Kothapally Mandal, Karimnagar District for a further period of period of (20) years w.e.f., 26-06-2023 – Granted in favour of M/s. Swetha Granites - Lease deed executed in Form-G – Informed – Reg.

- Ref:** 1)Procdgs.No:R/KRM/0076, dt:03.09.2022 from the Director of Mines & Geology, Hyderabad.  
2) Memo No. 480594/R1-3/2022, Dt: 06.09.2022 from the Director of Mines & Geology, Hyderabad.  
3) 1<sup>st</sup> Renewal Quarry Lease deed executed in Form-G on 14-10-2022 between M/s.Swetha Granites and the Asst.Director of Mines & Geology, Karimnagar.

&&&

I invite attention to the subject and reference 1<sup>st</sup> cited wherein M/s.Swetha Granites, Rep.by its Mg.Partenr: Sri G.Sudhakar was granted 1<sup>st</sup> Renewal of Quarry Lease for Colour Granite over an extent of 1.00 Hectares in Sy.No. 452 of Nagulamalyal Village, Kothapally Mandal, Karimnagar District for a further period of (20) years w.e.f., 26-06-2023.

Accordingly, the 1<sup>st</sup> Renewal Quarry Lease deed was executed in Form-G on 14.10.2022 for a period of (20) years w.e.f: **26.06.2023** to **25.06.2043** vide reference 3rd cited.

As per the instructions issued by the Director of Mines & Geology vide reference 2<sup>nd</sup> cited, the quarry lease work orders for commencement of quarry operations will be issued only after approval of the DGPS Map of the Quarry Lease area.

The Quarry Lease holder has to follow all the conditions of the Quarry Lease deed as per the Telangana State Minor Mineral Concession Rules,1966 as amended from time to time and also follow any other instructions issued by the Government from time to time during the Lease period.

Yours faithfully,

Encl: Form\_G

Asst. Director of Mines and Geology I/c.,  
Karimnagar.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.  
Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.  
Copy submitted to the Revenue Divisional Officer, Karimnagar for favour of information.  
Copy to the Tahsildar, Kothapally (M), Karimnagar District for information.

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE ASSISTANT DIRECTOR OF MINES AND GEOLOGY:  
KARIMNAGAR.

(Present : Sri. D.Shanthappa, M.Sc. Assistant Director of Mines and Geology,  
Karimnagar).

Procds.No. 3136/Q/2002

Dated 26-6-2003.

Sub : Mines and Quarries – Quarry lease for Colour Granite over an extent of 1-00 Hectare in survey number 452 of Nagulamalyal (V), Karimnagar (M), Karimnagar (Dt) - granted in favour of M/s. Swetha Granites for a period of 20 years – Execution of Quarry lease deed on 26-6-2003- Work orders – issued – Regarding.

Ref : 1).The Director of Mines and Geology, Hyderabad Progs.No. 25433/R2-1/2002, dt.5-5-2003.

ORDER :

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 1-00 Hectare in survey number 452 of Nagulamalyal (V), Karimnagar (M), Karimnagar (Dt) in favour of M/s. Swetha Granites for a period of 20 years vide reference cited.

Sanction is here by accorded to M/s. Swetha Granites, Mg.Partner : G.Sudhakar, D.No. 3-1-205, Christian Colony, Karimnagar to work Colour Granite over an extent of 1-00 Hectare in survey number 452 of Nagulamalyal (V), Karimnagar (M), Karimnagar (Dt) for a period of 20 years from 26-6-2003 to 25-6-2023, subject to the provision of the Andhrapradesh Minor Mineral Concession Rules, 1956 and Granite Conservation and Development Rules, 1999 and special conditions specified in the appendix enclosed to the grant order.

The Lessee should submit the scheme of prospecting in the 1<sup>st</sup> year and Mining Plan within two years from the date of execution of quarry lease deed.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Dy. Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the government. The Lessee should erect the boundary pillars on all sides to delineate the granted area.

Assistant Director of Mines and Geology,  
Karimnagar.  
KARIMNAGAR-505 002.

To,  
M/s. Swetha Granites,  
Mg.Partner : sri. G.Sudhakar,  
D.No. 3-1-205, Christian Colony,  
Karimnagar.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines and Geology, Warangal for favour of information.

Copy to the Mandal Revenue Officer, Karimnagar Mandal, Karimnagar District for favour of information.



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

50

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcec-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 281-RGM/TSPCB/ZOH/CFO/2022- 1396**

**Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**  
**(1.0 Ha. of colour granite mine),**  
**Sy No.452 , Nagulamalyala (V),**  
**Karimnagar( M), Karimnagar (Dist)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.8 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. of colour granite mine), Sy No.452 , Nagulamalyala (V), Karimnagar( M), Karimnagar (Dist) is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

51

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	2.58 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026. *The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.*

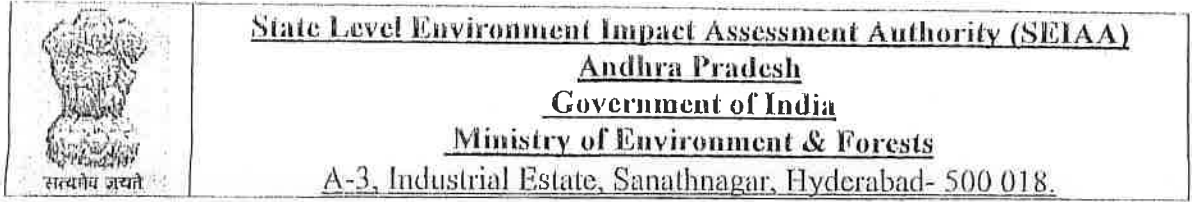
*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016*

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Swetha Granites  
(1.0 Ha. of colour granite mine),  
Sy No.452 , Nagulamalyala (V),  
Karimnagar( M), Karimnagar (Dist)  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**



52

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ KRM-30/2012 - 3981

Dt: 29.11.2012.

**Sub: SEIAA, A.P. - 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 178, Odyaram (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.**

- i. This has reference to your application submitted vide lr. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Swetha Granites, Sy. No. 178, Odyaram (V), Gangadhara (M), Karimnagar District**. It was reported that the nearest human habitation viz., Odyaram (V) exists at a distance of about 1.75 km from the mine lease area. It was noted that the capital investment of the project is Rs. 30.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 1,295 Cum / year.**

- ii. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 25 years. The total mine lease area is 1.0 Ha.
- iii. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

vi. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 4.28 KLD. Out of that, 1.498 KLD is used for drilling and water sprinkling; 0.642 KLD is used for development of green belt; 2.14 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 25 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 54
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To  
Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine)  
H.No. 3-1-205 (old), 3-1-227 (New), Christian Colony,  
Karimnagar- 505001.  
Ph: 0878-2254352/9849030800.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

-//T.C.F.B.O.//-

  
SENIOR ENVIRONMENTAL ENGINEER (EC)

- 55
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 2.0 lakhs & Recurring cost of Rs. 0.50 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

56

B.Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE  
CONSENT ORDER FOR ESTABLISHMENT

Order No.277 -RGM/APPCB/ZO-HYD/CFE/2013-130

Date:28.01.2013

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
2. APPCB, R/o Ramagundam verification report dt. 04.01.2012, received on 05.01.2013  
3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of **1.0 Ha** as mentioned below, with a proposed project cost of **Rs. 30.0 Lakhs (Rupees Thirty Lakhs only)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 1.0 Ha.)	3.55 m <sup>3</sup> /day

2. As per the application, the above activity is to be located **Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District**.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by **East:** Vacant land followed by Pallava Granites; **West:** Agricultural land; **North:** Noble Granites; **South:** Vacant land followed by Agricultural land.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District – 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

msj  
28/01/13



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

52

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 277-RGM/TSPCB/ZOH/CFO/2022- 1411**

**Date: 01.02.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**  
**(1.0 Ha. Colour Granite Mine),**  
**Sy.No.178, Odyaram (V), Gangadhara (M),**  
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	1.7 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order. 58

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	3.54 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026. *The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order.*

*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.*


  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.


To  
M/s. Swetha Granites  
(1.0 Ha. Colour Granite Mine),  
Sy.No.178, Odyaram (V), Gangadhara (M),  
Karimnagar District.  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.

60

  
**GOVERNMENT OF ANDHRA PRADESH**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY, KARIMNAGAR.**  
**(Present : Sri. W.B.Chandra Sekhar, M.Sc., Assistant Director)**

59

  
**GOVERNMENT OF ANDHRA PRADESH**  
**PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY, HYDERABAD**  
**(PRESENT: SRI V.D.RAJA GOPAL, M.Sc., B.L., DIRECTOR)**

Proceedings No.12905/R6-1/2006.

Dated:05-10-2006.

**Sub:- MINES AND QUARRIES** - Quarry Lease for Colour Granite over an extent of 1.00 Hectares in Sy.No.178 of Odyaram Village, Gangadhara Mandal, Karimnagar District - Granted in favour of M/s Swetha Granites, Managing Partner Sri G.Sudhakar for a period of 20 years - Orders - Issued - Regarding.

- Ref:-**
1. Quarry Lease application dated 22-04-2006 from M/s Swetha Granites.
  2. ADM&G, Karimnagar Letter No.2216/Q1.06, dated 31-03-2006.

\*\*\*

Through the reference 1<sup>st</sup> cited, M/s Swetha Granites have filed a Quarry Lease application for grant of Colour Granite over an extent of 1.00 Hectares in Sy.No.178 of Odyaram Village, Gangadhara Mandal, Karimnagar District. The said Quarry Lease application was received by the Asst. Director of Mines and Geology, Karimnagar on 22-04-2006.

Through reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Karimnagar while submitting the proposals has reported that the applied area was inspected on 08-08-2006 and the applied area consists of Granite rocks, which are younger intrusives into peninsular granitic gneiss of Archean age. The Feldspars are pinkish brown in colour. The rock is commercially called as "Tan Brown. The rock is useful for decorative purpose after cutting and polishing.

Further, the Asst. Director of Mines and Geology, Karimnagar has reported that the applied area was surveyed by the surveyor of his office on 22-05-2006 and after survey and demarcation, the area comes to an extent of 1.00 Hectares in Sy.No.178 of the applied area. The applicant has given consent duly accepting the survey and inspection.

The Mandal Revenue Officer, Gangadhara Mandal, Vide RC.No.B/336/2006 dated 07-07-2006 has issued No Objection Certificate for grant of Quarry Lease in Sy.No.178 Odyaram Village duly recommending to an extent of 2.20 Guntas in favour of M/s Swetha Granites and the area is classified as Patta Land. The Patta land belongs to 1) Smt.Potharaveni Kanukamma, 2) Potharaveni Lachiah. In turn they have sold out the land to Sri Gangula Venkanna. The pattadar have given consent in favour of the present applicant for a period of 20 years for grant of quarry Lease.

The applicant has submitted the MDCC valid upto 31-03-2007 issued by the Zonal Joint Director of Mines and Geology, Hyderabad.

Finally the Asst. Director of Mines and Geology, Karimnagar has recommended the present quarry lease application for grant.

In view of the circumstances, stated above, a Quarry Lease for Colour Granite over an extent of 1.00 Hectares in Sy.No.178 of Odyaram Village, Gangadhara Mandal, Karimnagar District is hereby granted for a period of 20 years in favour of M/s Swetha Granites as per Rule 12(5)(a)(i) of APMEG Rules, 1966 and subject to the conditions mentioned hereunder, conditions mentioned in the appendix enclosed to this order, other terms and conditions of APPMC rules 1966 and subsequent Government orders and executive instructions issued from time to time.

Contd..2..



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

61

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 277-RGM/TSPCB/ZOH/CFO/2022- 1411**

**Date: 01.02.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**  
**(1.0 Ha. Colour Granite Mine),**  
**Sy.No.178, Odyaram (V), Gangadhara (M),**  
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	1.7 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.178, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order. 62

*This consent is valid for manufacture the following products along with quantities only*

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	3.54 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026. *The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order.*

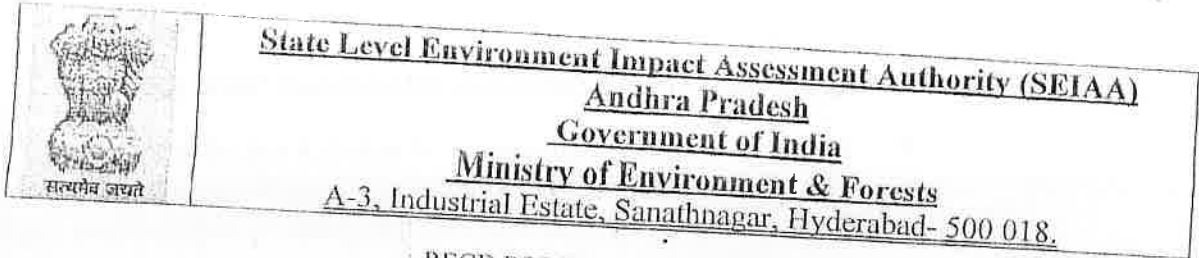
*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.*

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Swetha Granites  
(1.0 Ha. Colour Granite Mine),  
Sy.No.178, Odyaram (V), Gangadhara (M),  
Karimnagar District.  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.



REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ KRM-55/2012 - 3985

Dt:29.11.2012.

**Sub: SEIAA, A.P. - 4.2 Ha. Colour Granite of M/s. Swetha Granites, Sy. No. 104, Baddipally (V), Karimnagar (Mandal & District) - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted vide Ir. dt. 28.09.2012 in this regard, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Swetha Granites, Sy. No. 104, Baddipally (V), Karimnagar (Mandal & District)**. It was reported that the nearest human habitation viz., Baddipally (V) exists at a distance of about 0.8 km from the mine lease area. It was noted that the capital investment of the project is Rs. 90.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 3,644 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 284 years. The total mine lease area is 4.2 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 02.11.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

64

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 6.0 KLD. Out of that, 2.0 KLD is used for dust suppression; 0.8 KLD is used for development of green belt; 3.2 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. **This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.** It was reported that the life of the mine is 284 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 65
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 4.0 lakhs & Recurring cost of Rs. 0.5 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- bb
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
  - xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
  - xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  - xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (4.2 Ha. Colour Granite Mine),  
#3-1-227, Christian Colony,  
Karimnagar- 505 001.  
Ph: 0878-2254352, 6501866.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

-//T.C.F.B.O.//-

  
SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B.Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.282-RGM/APPCB/ZO-HYD/CFE/2013-136

Date:28.01.2013

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Karimnagar (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
2. APPCB, R/o Ramagundam verification report dt. 05.01.2012, received on 08.01.2013  
3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 4.2 Ha as mentioned below, with a proposed project cost of **Rs. 90 Lakhs (Rupees Ninty Lakhs only)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 4.2 Ha.)	9.98 m <sup>3</sup> /day

2. As per the application, the above activity is to be located **Sy.No.104, Baddipally (V), Karimnagar (M), Karimnagar District**.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by **East:** Open land; **West:** Vacant land; **North:** Open land; **South:** Cart track
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

B. [Signature] 28/1/13  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To  
M/s. Swetha Granites (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District – 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)



OL

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**R. Ravinder Reddy**

Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block C, Ward 91, Begumpet, Umanagar,  
Near Country Club, Hyderabad – 500 016.  
Email: jcee-zhyd-tspcb@telangana.gov.in

ON 12/11/2018

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 282-RGM/TSPCB/ZOH/CFO/2018- 2007**

**Date: 12.11.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**  
**(4.2 Ha. Colour Granite Mine),**  
**Sy.No.104, Baddipally (V), Karimangar (M),**  
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	2.5 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: (Form – II) [See Rule 5(4)]:**

M/s. Swetha Granites (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Karimangar (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (30 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.
2	Overburden (3000 m <sup>3</sup> /annum)	--	Shall be disposed in the dump yard located in the western part of the quarry lease area.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 4.2 Ha.)	9.98 m <sup>3</sup> / day

69  
This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2023.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To  
Sri G.Sudhakar,  
M/s. Swetha Granites  
(4.2 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227(New),  
Christian Colony,  
Karimnagar – 505 001  
Email: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

70



GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY :: HYDERABAD.  
(PRESENT :- SRI V.D.RAJA GOPAL, M.Sc., B.L., DIRECTOR).

PROCEEDINGS NO. 47348/R6-3/2009.

DATED:20.03.2010.

Sub:- MINES AND QUARRIES - Quarry Lease for Colour Granite over an extent of 4.20 Hectares in Sy.No.104 of Baddipally Village, Karimnagar Mandal, Karimnagar District - Application of M/s Swetha Granites, Represented by its Managing Partner Sri. G. Sudhakar for a period of 20 years - Granted - Orders - Issued.

- Ref:-
1. Quarry Lease Application dated: 30-11-2009 from M/s Swetha Granites, Represented by its Managing Partner Sri. G. Sudhakar
  2. ADM&G., Karimnagar, FileNo.11092/Q1/2009, dt.09-02-2009.
  3. ZJDM&G Lr.No.970/Q/KMNR/2010, dated.23-02-2010.
- ooOoo-

Through the reference 1<sup>st</sup> cited, M/s Swetha Granites, Represented by its Managing Partner Sri. G. Sudhakar, has filed an application for grant of Quarry Lease for Colour Granite over an extent of 7.000 Hectares in Sy.No.104 of Baddipally Village, Karimnagar Mandal, Karimnagar District for a period of 20 years with relevant documents. The said Quarry Lease application was received by the Assistant Director of Mines and Geology, Karimnagar on 30-11-2009.

Through the reference 2<sup>nd</sup> cited, the Asst. Director of Mines and Geology, Karimnagar has submitted proposals through the Zonal Joint Director of Mines and Geology, Hyderabad, stating that the applied area has been inspected by Assistant Geologist on 12-01-2010. As per the inspection report that the applied area is located between North 18°38 and 79°05 East co-ordinates. The general topography of the area is undulatory. The applied area forms part of a big hillock risen to a height of 10-12 meters from the ground, trending in North West - South East direction. The area is mostly covered with stray boulders ranging 2.5 to cubic meters and at some places sheet is exposed. The area consists of tonalite granodioritic rock occurring as younger emplacement to peninsular gneissic complex. The rock consisting of Quartz and Potash Feldspars as essential minerals and pyroxenes, Biotite and other mafic minerals as accessories. The potash feldspar crystals are developed into eu-hydral shape and are embedded as phenocrysts in the mafic ground mass and showing porphyritic texture. The tonalite granodiorite is medium to coarse grained in fabric, hard and compact in nature and uniform in colour. The colour granite available in the applied area may yield dimensional granite blocks useful for decorative purpose after cutting and polishing.

The Surveyor office of the Assistant Director of Mines and Geology, Karimnagar has surveyed and demarcated the applied area on 12-01-2010. After survey and demarcation the area is worked out to 4.20 Hectares as against the applied area of 7.000 Hectares due to deletion of safety distance of 50 meters from the temple. Further, the surveyor has reported that the area applied by 2<sup>nd</sup> applicant M/s Jai Hanuman Industry is completely overlapping with 1<sup>st</sup> applicant, hence, deserves rejection. The surveyor has submitted the surveyed sketch, surveyed report and consent letter of the 1<sup>st</sup> applicant for the area proposed for grant. As per the Assistant Director of Mines and Geology records, there are no existing Quarry Leases and pending applications received

71



GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.  
(Present: Sri K. Laxman Babu, Asst. Director)

Proceedings No. 11092/Q1/2009

Dated: 26-03-2010

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of 4.20 Hects in Sy.No. 104 (Govt. Land) of Baddipally Village, Karimnagar Mandal, Karimnagar District for a period of 20 years Granted to M/s. Swetha Granites, Represented by its Mg. Partner: Sri G. Sudhakar- Execution of lease deed on 26-03-2010 - Work Orders - Issued.

Ref:- The Director of Mines and Geology, Hyderabad Progs.No. 47348/R6-3/09 dated 20-03-2010.

# # #

**ORDER:**

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 4.20 Hects in Sy.No. 104 (Govt. Land) of Baddipally Village, Karimnagar Mandal, Karimnagar District for period of 20 years in favour of M/s. Swetha Granites, Represented by its Mg. Partner: Sri G. Sudhakar vide reference cited.

Hence, sanction is here by accorded to M/s. Swetha Granites, Represented by its Mg.Partner: Sri G. Sudhakar to work Colour Granite over an extent of 4.20 Hects in Sy.No. 104 (Govt Land) of Baddipally Village, Karimnagar Mandal, Karimnagar District for a period 20 years from 26-03-2010 to 25-03-2030, subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level. The lessee should submit scheme of Prospecting within one (1) year and Mining Plan within two (2) years from the date of execution of lease deed.

Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s Swetha Granites,  
Represented by its Mg. Partner: Sri G. Sudhakar,  
D.No. 3-1-227, Christian Colony,  
Karimnagar.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
- Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.
- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy submitted to Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.
- Copy to the Tahsildar, Karimnagar Mandal, Karimnagar District for favour of information.



OC

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**R. Ravinder Reddy**  
Joint Chief Environmental Engineer

#2

H.No.6-3-1219, TS No.1 Part,  
Block C, Ward 91, Begumpet, Umanagar,  
Near Country Club, Hyderabad – 500 016.  
Email: jcee-zhyd-tspcb@telangana.gov.in

DE-ENVI  
ON 12/11/2018

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 282-RGM/TSPCB/ZOH/CFO/2018- 2007** **Date: 12.11.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**  
(4.2 Ha. Colour Granite Mine),  
Sy.No.104, Baddipally (V), Karimangar (M),  
Karimnagar District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	2.5 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: (Form – II) [See Rule 5(4)]:**

M/s. Swetha Granites (4.2 Ha. Colour Granite Mine), Sy.No.104, Baddipally (V), Karimangar (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

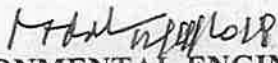
S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (30 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.
2	Overburden (3000 m <sup>3</sup> /annum)	--	Shall be disposed in the dump yard located in the western part of the quarry lease area.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 4.2 Ha.)	9.98 m <sup>3</sup> / day

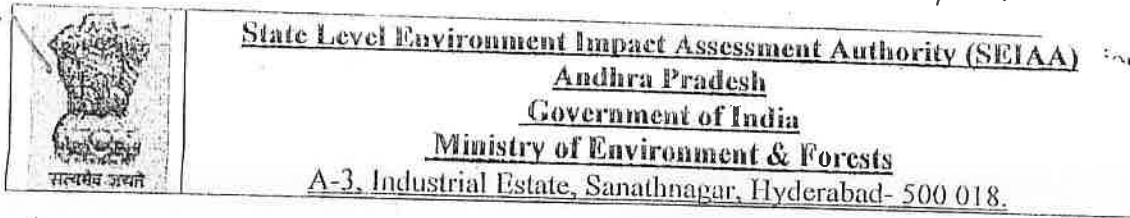
This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2023.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To  
Sri G.Sudhakar,  
M/s. Swetha Granites  
(4.2 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227(New),  
Christian Colony,  
Karimnagar - 505 001  
Email: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.



J4

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ KRM-58/2012 - 3979

Dt: 29.11.2012.

**Sub: SEIAA, A.P. - 0.2 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 168, Odyaram (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted vide lr. dt. 28.09.2012 in this regard, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Swetha Granites, Sy. No. 168, Odyaram (V), Gangadhara (M), Karimnagar District**. It was reported that the nearest human habitation viz., Odyaram (V) exists at a distance of about 1.75 km from the mine lease area. It was noted that the capital investment of the project is Rs. 35.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 851 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 46 years. The total mine lease area is 0.2 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 02.11.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- 75
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kniph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 1.0 KLD. Out of that, 0.25 KLD is used for dust suppression; 0.15 KLD is used for development of green belt; 0.65 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
- Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. **This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.** It was reported that the life of the mine is 46 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

Change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

7/6

- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 3.50 lakhs & Recurring cost of Rs. 0.4 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- 78
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

SD/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (0.2 Ha. Colour Granite Mine),  
#3-1-205 (Old), 3-1-227 (New), Christian Colony,  
Karimnagar - 505001.  
Ph: 9849030800/9866677049.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

--//T.C.F.B.O.//--

  
SENIOR ENVIRONMENTAL ENGINEER (EC)



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**B.Madhusudhana Rao, M.E., LL.B.,**  
**Joint Chief Environmental Engineer**

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
 Nampally, Hyderabad  
 Phone: 23202486, Fax: 23202503  
 Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

**BY REGD. POST WITH ACK. DUE**  
**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.276 -RGM/APPCB/ZO-HYD/CFE/2013-127**

**Date:28.01.2013**

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites (0.2 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
 2. APPCB, R/o Ramagundam verification report dt. 04.01.2012, received on 05.01.2013  
 3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 0.2 Ha as mentioned below, with a proposed project cost of **Rs. 35.0 Lakhs (Rupees Thirty Five Lakhs only)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 0.2 Ha.)	2.33 m <sup>3</sup> /day

- As per the application, the above activity is to be located Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.
- The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by **East:** M/s. Pallava Granites; **West:** M/s. Shirisha Granites; **North:** M/s. Swetha Granites; **South:** M/s. Pallava Granites.
- The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
- This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

**Encl:** Schedules "A & B".

**To**  
 M/s. Swetha Granites (1.0 Ha. Colour Granite Mine),  
 H.No.3-1-205 (Old), 3-1-227 (New),  
 Christian Colony,  
 Karimnagar District – 505 90,  
 E mail: [swetha.granites@yashwanth.co.in](mailto:swetha.granites@yashwanth.co.in)

**B. [Signature]**  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

188/28(01/17)

1 Kg  
 20/1/13

79

**GOVERNMENT OF TELANGANA**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR**  
(Present: Sri B.Satyanarayana, M.Sc., Assistant Director I/c.,)

Proceedings No.5723/Q/2020

Dated:17-01-2023

Sub:- Mines and Quarries – 1st Renewal of Quarry lease for Colour Granite over an extent of 0.200 Hects in Sy.No.168 of Odyaram Village, Gangadhara Mandal, Karimnagar District for a period of 20 years w.e.f.16.01.2021 granted to **M/s. Swetha Granites, Mg. Partner Sri Gangula Sudhakar** – Execution of lease deed on **17-01-2023** – Work Orders – Issued.ss

- Ref:-
1. The Director of Mines and Geology, Hyderabad Progs.No.R/KRM/0039, dated 21-11-2022.
  2. Proc. No.817746/R1-3/2020, dt.29-09-2022 from the Director of Mines & Geology, Hyderabad.
  3. Agreement in Form-G executed on 17-01-2023.

# # #

**ORDER:**

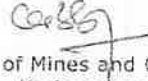
The Director of Mines and Geology, Hyderabad has granted 1<sup>st</sup> Renewal of Quarry lease for Colour Granite over an extent of **0.200 Hects** in Sy.No.168 of Odyaram Village, Gangadhara Mandal, Karimnagar District for period of 20 years w.e.f.**16.01.2021** in favour of M/s. Swetha Granites vide reference 1<sup>st</sup> cited.

Through the reference 2<sup>nd</sup> cited, the DGPS map in respect of quarry lease for colour granite over an extent of 0.200 Hects in Sy.No.168 of Odyaram Village, Gangadhara Mandal, Karimnagar District held by M/s. Swetha Granites was approved by the Director of Mines & Geology, Hyderabad.

In the reference 4<sup>th</sup> cited, lease deed was executed in Form-G before the Asst. Director of Mines & Geology, Karimnagar by M/s. Swetha Granites, Rep.by its Mg. Partner Sri Gangula Sudhakar.

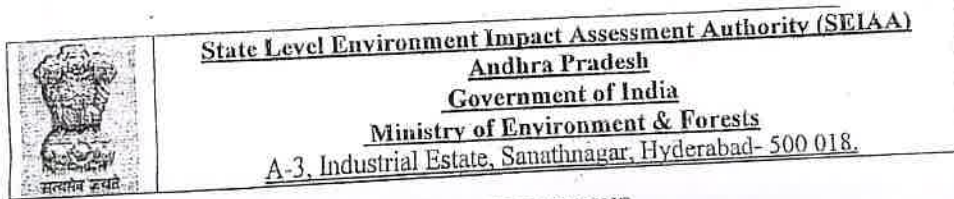
Hence, sanction is hereby accorded for 1<sup>st</sup> Renewal of quarry lease to **M/s. Swetha Granites** to commence quarry operations for Colour Granite over an extent of **0.200 Hects** in Sy.No.168 of **Odyaram Village, Gangadhara Mandal, Karimnagar District** for a period 20 years w.e.f.**16.01.2021** to **15.01.2041** subject to the provisions of the Telangana Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The lessee should erect the boundary pillars on all sides to delineate the granted area as per DGPS sketch/guidelines.

  
Asst. Director of Mines and Geology (I/c),  
Karimnagar

To  
M/s. Swetha Granites,  
Mg. Partner Sri Gangula Sudhakar,  
H.No.3-1-227, Christian Colony,  
Karimnagar Town and District

- Copy submitted to the District Collector, Karimnagar for favour of kind information.  
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.  
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.  
Copy submitted to Director of Mines safety, Hyderabad for favour of information.  
Copy to the Labour Enforcement Officer, Ramagundam for favour of information.  
Copy submitted to the Pollution Control Board, Ramagundam for of information.  
Copy to the Tahsildar, Gangadhara Mandal for information.



**State Level Environment Impact Assessment Authority (SEIAA)**  
**Andhra Pradesh**  
**Government of India**  
**Ministry of Environment & Forests**  
 A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD. POST WITH ACK. DUE

Dt: 29.11.2012.

Order No. SEIAA/AP/ KRM-33/2012 - 3784

**Sub: SEIAA, A.P. – 1.35 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 278, Asifnagar (V), Karimnagar (Mandal & District) - Environmental Clearance – Issued – Reg.**

- I. This has reference to your application submitted vide Ir. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy. No. 278, Asifnagar (V), Karimnagar (Mandal & District). It was reported that the nearest human habitation viz., Bayapet (V) exists at a distance of about 1.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 40.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite – 2,314 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 56 years. The total mine lease area is 1.35 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 5.5 KLD. Out of that, 1.1 KLD is used for drilling and water sprinkling; 0.8 KLD is used for development of green belt; 3.6 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 56 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

no change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 2.85 lakhs & Recurring cost of Rs. 0.50 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- 82
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (1.35 Ha. Colour Granite Mine),  
#3-1-227, Christian Colony,  
Karimnagar- 505001.  
Ph: 0878-2254352, 6501866.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

-//T.C.F.B.O.//-

SENIOR ENVIRONMENTAL ENGINEER (EC)

RAP



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B. Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

84

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.283-RGM/APPCB/ZO-HYD/CFE/2013-137

Date:28.01.2013

**Sub:** PCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Swetha Granites (1.35 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Karimangar (M), Karimnagar District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

**Ref:** 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
2. APPCB, R/o Ramagundam verification report dt. 05.01.2012, received on 08.01.2013  
3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 1.35 Ha as mentioned below, with a proposed project cost of Rs. 40 Lakhs (Rupees Forty Lakhs only).

Proposed Product	Capacity
Mining of Colour Granite (over an extent of 1.35 Ha.)	6.34 m <sup>3</sup> /day

- As per the application, the above activity is to be located Sy.No.278, Asifnagar (V), Karimangar (M), Karimnagar District.
- The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by East: Open land; West: Hillock; North: Vacant land; South: M/s. Durga Granites
- The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
- This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

To

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District - 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

B. [Signature]  
JOINT CHIEF ENVIRONMENTAL ENGINEER



o/c

85

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**R. Ravinder Reddy**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block C, Ward 91, Begumpet, Umanagar,  
Near Country Club, Hyderabad – 500 016.  
Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED  
ON 12/11/2018

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 283-RGM/TSPCB/ZOH/CFO/2018- 2004**

**Date: 12.11.2018**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites**  
**(1.35 Ha. Colour Granite Mine),**  
**Sy.No.278, Asifnagar (V), Karimangar (M),**  
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Domestic effluents	2.9 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.35 Ha. Colour Granite Mine), Sy.No.278, Asifnagar (V), Karimangar (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (30 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.
2	Overburden (3000 m <sup>3</sup> /annum)	--	Shall be disposed in the dump yard located in the western part of the quarry lease area.



This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.35 Ha.)	6.34 m <sup>3</sup> / day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2023

*[Handwritten signature]*  
21/11/2018

JOINT CHIEF ENVIRONMENTAL ENGINEER

*[Handwritten mark]*

Encl: Schedules A, B & C

To  
Sri G.Sudhakar,  
M/s. Swetha Granites  
(1.35 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227(New),  
Christian Colony,  
Karimnagar – 505 001  
Email: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

87

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:HYDERABAD  
(PRESENT: SRI B.R.V.SUSHEEL KUMAR, B.E (MINING) DIRECTOR (FAC))  
-00000-

Proceedings No.42137/R6-3/2009.

Dated:30-12-2010.

Sub :- Mines & Quarries – Quarry Lease Application for Colour Granite over an extent of 1.350 Hectares in Sy.No.278 of Asifnagar Village, Karimnagar Mandal & District – Application of M/s Swetha Granites, represented by its Managing Partner Sri. G. Sudhakar for a period of 20 years – Granted – Orders Issued.

Ref :- 1. Quarry Lease Application dated.21-10-2009 from M/s Swetha Granites, represented by its Mg. partner Sri. G. Sudhakar.  
2. ADM&G, Karimnagar, File.No.9929/Q1/2009, dated.09-02-2010.  
3. ZJDM&G, Hyderabad, Lr.No.968/Q/KMNR/2010, Dt:23-02-2010.  
4. Notarized Affidavit dated.09-11-2010 from M/s Swetha Granites, represented by its Managing Partner Sri. G. Sudhakar.

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Through the reference 1<sup>st</sup> cited, Swetha Granites, represented by its Managing Partner Sri. G. Sudhakar, has filed an application for grant of Quarry Lease for Colour Granite over an extent of 2.000 Hectares in Sy.No.278 of Asifnagar Village, Karimnagar Mandal & District for a period of 20 years with relevant documents. The said Quarry Lease application was received by the Assistant Director of Mines and Geology, Karimnagar on 21-10-2009.


Through the reference 2<sup>nd</sup> cited, the Assistant Director of Mines and Geology, Karimnagar has submitted proposals through the Zonal Joint Director of Mines & Geology, Hyderabad, stating that the applied area has been inspected by Assistant Geologist on 21-10-2009 and reported that the applied area is located between North 18°32' and 79°00' East Co-ordinates. The general topography of the area is undulatory and the applied area forms part of hillock. It consists of Tonalite-Granodioritic Rock occurring as younger emplacements into Peninsular Gneissic Complex of Archean Age trending North-West – South-East. It composed of Quartz and Potash Feldspars as essential minerals and Biotite, Hornblende and other Ferro magnesium minerals as accessories. The flesh red Microcline crystals are developed into Eu-hedral shape and are embedded as "Phenocrysts" in the mafic ground mass showing porphyritic texture. The Tonalite – Granodiorite is medium to coarse grained in fabric, hard and compact in nature. The presence of dark ground mass with flesh Red Potash feldspar crystals and mafic minerals are giving the rock a dark brownish shade or colour. The Colour Granite available in this applied area will be marketed under the trade name of "Tan Brown".

The Supervisor O/o Deputy Director of Mines and Geology, Nizamabad: has surveyed and demarcated the applied area on 01-12-2009 after survey and demarcation the area is worked out to 1.35 Hectares as against the applied area of 2.000 Hectares. The applicant has given consent letter and signed on the surveyed sketch. The Supervisor has submitted the survey report and surveyed sketch.

The Tahsildar, Karimnagar Mandal Vide Lr.No.Rc.C1/5626/2009, dated. 17-11-2009 has reported that the Sy.No.278 is classified as "Government Bancharai Land". The site is about ½ Km from NTR Tamil Colony and 250 Mts from R&B Road leading to Karimnagar. The Tahsildar, Karimnagar Mandal further reiterated that the no objection certificate issued by the then Mandal Revenue Officer earlier vide Lr.No.C1/3186/2001, dated. 03-07-2002 given in favour of M/s Laxmi Granites and the area now applied by M/s Swetha Granites overlapping the same and furnished the sketch showing location of the area proposed for grant infavour of M/s Swetha Granites for quarry lease duly attested.

Further, the Assistant Director of Mines and Geology, Karimnagar reported that the applied area was already granted under quarry lease for Colour Granite over an extent of 1.027 Hectares in Sy.No.278 of Asifnagar Village, Karimnagar

85

  
**GOVERNMENT OF ANDHRA PRADESH**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.**  
(Present: Sri K. Laxman Babu, M.Sc., Assistant Director)

**Proceedings No. 9929/Q1/09**

**Dated: 07-01-2011**

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of 1.35 Hects in Sy.No. 278 of Asifnagar Village, Karimnagar Mandal, Karimnagar District for a period of 20 years Granted to M/s. Swetha Granites, Mg. Partner: Sri G. Sudhakar - Execution of lease deed on 07-01-2011 - Work Orders - Issued.

Ref:- The Director of Mines and Geology, Hyderabad Progs.No. 42137/R6-3/09 dated 30-12-2010.


# # #

**ORDER:**

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 1.35 Hects in Sy.No. 278 of Asifnagar Village, Karimnagar Mandal, Karimnagar District for period of 20 years in favour of M/s. Swetha Granites vide reference cited.

Hence, sanction is here by accorded to M/s. Swetha Granites to work Colour Granite over an extent of 1.35 Hects in Sy.No. 278 of Asifnagar Village, Karimnagar Mandal, Karimnagar District for a period 20 years from 07-01-2011 to 06-01-2031 subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level. The lessee should submit scheme of approved Prospecting and Mining Plan on or before 31-03-2011.

  
Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s. Swetha Granites,  
Mg. Partner Sri G. Sudhakar, H.No. 3-1-277,  
Christian Colony, Karimnagar

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.

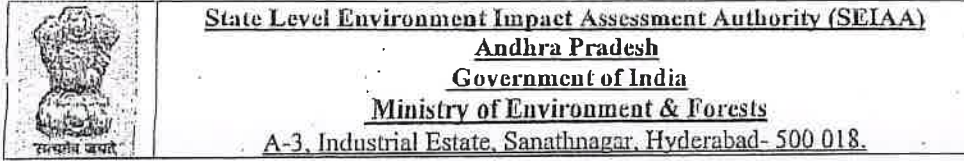
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.

Copy submitted to Director of Mines safety, Hyderabad for favour of information.

Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.

Copy submitted to Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.

Copy to the Tahsildar, Karimnagar Mandal, Karimnagar District for favour of information.



89

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ KRM-56/2012 - 3982

Dt:29.11.2012.

**Sub: SEIAA, A.P. - 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.**

- I. This has reference to your application submitted vide Ir. dt. 28.09.2012 in this regard, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy. No. 162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District. It was reported that the nearest human habitation viz., Odyaram (V) exists at a distance of about 1.75 km from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 1,506.72 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 93 years. The total mine lease area is 1.0 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof, & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 02.11.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

90

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 2.5 KLD. Out of that, 1.0 KLD is used for dust suppression; 0.6 KLD is used for development of green belt; 0.9 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 93 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- a1
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 2.0 lakhs & Recurring cost of Rs. 0.60 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.

92

- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

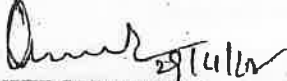
Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (1.0 Ha. Colour Granite Mine)  
#3-1-205 (Old), 3-1-227 (New),  
Christian Colony, Karimnagar - 505001.  
Ph: 9849030800/9866677049.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

-(T.C.F.B.O.)-

  
SENIOR ENVIRONMENTAL ENGINEER (EC)

RAJ



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B.Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.284-RGM/APPCB/ZO-HYD/CFE/2013- 135

Date:28.01.2013

Sub: PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s.Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.


- Ref: 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
2. APPCB, R/o Ramagundam verification report dt. 05.01.2012, received on 08.01.2013  
3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 1.0 Ha as mentioned below, with a proposed project cost of Rs. 50 Lakhs (Rupees Fifty Lakhs only).

Proposed Product	Capacity
Mining of Colour Granite (over an extent of 1.0 Ha.)	4.13 m <sup>3</sup> /day

2. As per the application, the above activity is to be located Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by East: Open land; West: Granite quarry; North: Vacant land followed by Karimnagar – Siricilla Road (SH) is at distance of about 200 mts.; South: Open land
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

B.   
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To  
M/s. Swetha Granites (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District – 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)



94

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 284-RGM/TSPCB/ZOH/CFO/2022- 400**

**Date: 13.06.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Swetha Granites,**  
**(1.0 Ha Colour Granite Mine),**  
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**  
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	0.7 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to DG Set of capacity – 120 KVA	--	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites, (1.0 Ha Colour Granite Mine), Sy.No.162 & 165, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous /solid waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

95

2	Overburden / waste of granite blocks (2700 m <sup>3</sup> /year)	---	Shall be dumped in the dump yard towards west side of the quarry lease area
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

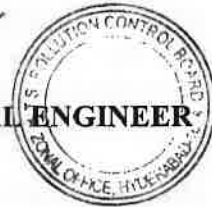
This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	4.13 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.05.2027. *The industry shall pay the consent fees annually from the financial year 2023-24 to till the validity of the consent order.*

*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.*

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



Encl: Schedules A, B & C.

To  
**M/s. Swetha Granites,**  
**(1.0 Ha Colour Granite Mine),**  
**Sy.No.162 & 165, Odyaram (V), Gangadhara (M),**  
**Karimnagar District**  
**Email: swethagranites@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
 Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
**The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year based on the fixed assets (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.**

96

**GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF DIRECTOR OF MINES AND GEOLOGY::HYDERABAD  
(PRESENT: SRI V.D.RAJA GOPAL, M.Sc.,B.L.,:DIRECTOR)**

**PROCEEDINGS NO. 27922/R6-3/09.**

**DATED: 28.10.2009**

Sub:- MINES AND QUARRIES – Transfer of Quarry Lease for Color Granite over an extent of 1.000 In Sy. No. 162 & 165 of Odyaram (V) Gangadhara (M) Karimnagar District held by M/s. Shiva Shakthi Granites – Transfer of Quarry Lease in favour of M/s. Swetha Granites for un-expired period – Permission – Accorded - Orders – Issued.

- Ref:-
1. DM&G., Hyderabad, Proceedings No. 25427/R2-1/02, dated. 08.10.2007.
  2. Transfer of Quarry Lease Application dated: 10.07.2009 from M/s. Shiva Shakthi Granites
  3. File No. 3153/Q/2002, dated. 06.08.2009 from ADM&G., Karimnagar.
  4. Lr. No. 3649/Q/KMNR/09, dated. 22.09.2009 from Zonal Joint Director of Mines and Geology, Hyderabad.

-ooOoo-

Through the reference 1<sup>st</sup> cited, a Quarry Lease for Color Granite over an extent of 1.000 in Sy. No. 162 & 165 of Odyaram (V) Gangadhara (M) Karimnagar District was granted in favour of by M/s. Shiva Shakthi Granites for a period of 20 years. The quarry lease was executed on 31.10.2002 and is in force upto 30.10.2022.

Through the reference 2<sup>nd</sup> cited, M/s. Shiva Shakthi Granites has stated that they are unable to operate the quarry due to unavoidable circumstances and decided to transfer the quarry lease in favour of M/s Swetha Granites Ltd for a consideration an amount of Rs. 5,00,000/-, which is the actual expenditure incurred towards development of the quarry. The Transferee M/s. Swetha Granites vide their affidavit dated. 10.07.2009 has stated that, they are interested in getting the Quarry from M/s. Shiva Shakthi Granites for unexpired period upto to 30.10.2022 and have paid Rs. 5,00,000/- towards actual expenditure incurred and no speculations is involved in the transfer of quarry lease.

Through the reference 3<sup>rd</sup> cited, the Asst. Director of Mines and Geology, Karimnagar has informed that the Royalty Inspector of his office has inspected the quarry lease area and reported that the general topography of the area is undulatory. The area consists of tonalite -granodioritic rock belonging to peninsular gneissic complex of Archean age. The quarry lease area contain of a surface and sub-surface deposit trending in North West – South East direction. The sheet rock is encountered at varied depths that is from surface to 8 meters and is sloping towards North and East. The Color Granite available in the area is showing porphyritic texture, where in the cherry red potash feldspar is embedded in the mafic ground mass which is Brownish Red in Color. The lessee has developed the pit in the leased area measuring 60 x 40 x 8 meters size and a ramp has been formed towards North – East of the leased area. After removing the overburden of weathered granite upto a depth of three meters granite sheet is encountered and well exposed. On the day of inspection, the quarry found now working and no stock available at the site. The mineral available in the area is being marketed under the trade name of “Tan Brown”. The Transferor has submitted Approved Mining Plan. The Transferor and Transferee have furnished valid MRCCs.

97

GOVERNMENT OF ANDHRA PRADESH  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY :: KARIMNAGAR.**  
(Present: Sri K. Laxman Babu, M.Sc., Assistant Director)

Procs. No. 3153/Q/02

Dated: 21-12-2009

Sub:- Mines and Quarries - Transfer of Quarry lease for Colour Granite over an extent of 1.00 Hects., in Sy.No. 162 & 165 of Odyaram Village, Gangadhara Mandal, Karimnagar District - Expired period of lease i.e., upto 30-10-2022 Granted to M/s. Swetha Granites - Execution of lease deed on 21-12-2009 - Work Orders - Issued.

Ref :- 1. The Director of Mines and Geology, Hyderabad Progs.No. 27922/R6-3/09, dated 28-10-2009.

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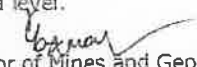
**ORDER :**

The Director of Mines and Geology, Hyderabad has granted a transfer of Quarry lease for Colour Granite held by M/s Shiva Shakthi Granites over an extent of 1.00 Hects, in Sy.No. 162 & 165 of Odyaram Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e., upto 30-10-2022 in favour of M/s. Swetha Granites Ltd vide reference 1<sup>st</sup> cited.

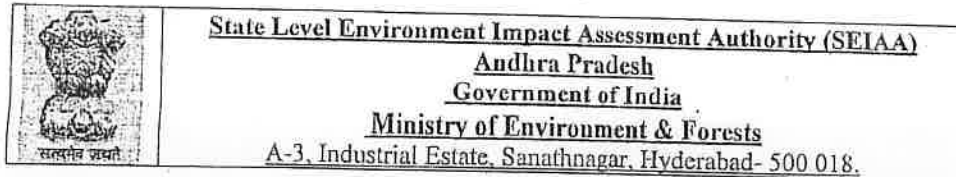
Hence, sanction is here by accorded to M/s. Swetha Granites to work Colour Granite over an extent of 1.00 Hects, in Sy.No. 162 & 165 of Odyaram Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e., upto 30-10-2022 subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the transfer of Quarry Lease orders. The lessee should submit scheme of Prospecting within one (1) year and Mining Plan within two (2) years from the date of execution of original lease deed.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1 mt from the surface of the ground level.

To  
M/s. Swetha Granites,  
Mg.Partner: Sri G.Sudhakar,  
H.No. 3-1-205(Old), 3-1-227 (New),  
Karimnagar.

  
Asst. Director of Mines and Geology,  
Karimnagar.  
**Asst. Director of Mines Geolo.,**  
**KARIMNAGAR**

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
- Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of Information.
- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy submitted to the Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.
- Copy to the Tahsildar, Gangadhara Mandal, Karimnagar District for favour of information.



**State Level Environment Impact Assessment Authority (SEIAA)**  
**Andhra Pradesh**  
**Government of India**  
**Ministry of Environment & Forests**  
 A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

98

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/ KRM-28/2012 - 3986

Dt: 29.11.2012.

**Sub: SEIAA, A.P. – 20.0 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 64 & 65, B.B. Rajpally (V), Gollapally (M), Karimnagar District - Environmental Clearance – Issued – Reg.**

- I. This has reference to your application submitted vide Ir. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy. No. 64 & 65, B.B. Rajpally (V), Gollapally (M), Karimnagar District. It was reported that the nearest human habitation viz., B.B. Rajpally (V) exists at a distance of about 1.1 km from the mine lease area. It was noted that the capital investment of the project is Rs. 120.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 15,000 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 30 years. The total mine lease area is 20.0 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

99  
vi. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 5.0 KLD. Out of that, 2.7 KLD is used for drilling and water sprinkling; 1.0 KLD is used for development of green belt; 1.3 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 30 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh State Pollution Control Board under Air and Water Act to carry on mining.

No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

100

- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 4.0 lakhs & Recurring cost of Rs. 0.80 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- 10)
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (20.0 Ha. Colour Granite Mine),  
#3-1-227, Christian Colony,  
Karimnagar- 505001.  
Ph: 0878-2254352, 6501866.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

-//T.C.F.B.O.//-

  
SENIOR ENVIRONMENTAL ENGINEER (EC)

R413



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

B.Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

102

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.280-RGM/APPCB/ZO-HYD/CFE/2013- (3)

Date:28.01.2013

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites (20.0 Ha. Colour Granite Mine), Sy.No.64 & 65, B.B.Rajpally (V), Gollapally (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
2. APPCB, R/o Ramagundam verification report dt. 04.01.2012, received on 05.01.2013  
3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 20 Ha as mentioned below, with a proposed project cost of Rs. 1.2 Crores (Rupees One Crore and Twenty Lakhs only).

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 20 Ha.)	41.09 m <sup>3</sup> /day

2. As per the application, the above activity is to be located Sy.No.64 & 65, B.B.Rajpally (V), Gollapally (M), Karimnagar District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 28.12.2012 and found that the industry is surrounded by **East:** Hillock; **West:** Hillock; **North:** M/s. Ruchira Stone Company; **South:** M/s. Kapil Granites
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

B. [Signature]  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Encl: Schedules "A & B".

To  
M/s. Swetha Granites (20.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District – 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

103

GOVERNMENT OF ANDHRA PRADESH  
 PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY: HYDERABAD  
 (PRESENT: SRI B.R.V.SUSHEEL KUMAR, B.E.(MINING):DIRECTOR(FAC)).  
 -00000-

PROCEEDINGS NO.16421/R6-3/2010.

DATED: 30-10-2010.

Sub:- MINES AND QUARRIES – Quarry Lease application for Colour Granite over an extent of 49.17 Acres (19.77 Hectares) in Sy.Nos.64 & 65 of B.B. Rajpally Village, Gollapally Mandal, Karimnagar District - Application filed by M/s. Swetha Granites, represented by its Mg. Partner Sri. G. Sudhakar for a period of 20 years - Granted - Orders - Issued.

- Ref:-
1. Quarry Lease Application dated.11-03-2010 from Sri. T. Ambareesha Raju.
  2. Quarry Lease Application dated.21-04-2010 from M/s Swetha Granites, represented by its Mg. Partner Sri. G. Sudhakar.
  3. Quarry Lease Application dated.28-04-2010 from M/s Swetha Granites, represented by its Mg. Partner Sri. G. Sudhakar.
  4. ADM&G., Karimnagar, File.No.4646/Q1/2010, dated.17-06-2010 & 06-08-2010.
  5. ZJDM&G, Hyderabad Lr.No.4167/Q/KMNR/2010, dt.21-06-2010.
  6. Govt. Memo No.12566/M.II(1)/2010-1, Dated:24-08-2010.
  7. DM&G. Letter No.16421/R6-3/2010, Dated:03-09-2010
  8. Govt. Memo No.12566/M.II(1)/2010-3, Dated:16-09-2010.
  9. C.No.12566/M.II(1)/2010, Dated:07-10-2010.
  10. Memo No.16421/R6-3/2010, Dated:13-10-2010.
  11. ADM&G, Karimnagar Lr. No.4646/Q1/2010, Dated:19-10-2010.
  12. Notarized affidavit dated:28-10-2010 received from M/s. Swetha Granites.

The following applications have been received by the Assistant Director of Mines and Geology, Karimnagar alongwith required documents for grant of Quarry lease for Colour Granite in Sy.Nos.64 & 65 of B.B. Rajpally Village, Gollapally Mandal, Karimnagar District as per the details given below:

Sl. No.	Name of the applicant	Date of receipt of application	Applied extent	Remarks
1.	Sri. T. Ambareesha Raju.	11-03-2010	22.78 Hects	Recommended for Rejection treating it as withdrawn
2.	M/s Swetha Granites.	21-04-2010	22.78 Hects	Recommended for Grant
3.	M/s Swetha Granites.	28-04-2010	22.78 Hects	Recommended for Rejection.

Through the reference 4<sup>th</sup> cited, the Asst. Director of Mines and Geology, Karimnagar submitted combined proposals on the Quarry Lease applications as shown in the above table, stating that the quarry lease application filed by Sri. T. Ambareesha Raju shown at Sl.No.1, the applicant submitted a notarized affidavit informing that he is not interested to take the quarry lease and decided to withdraw the quarry lease application. Therefore, the Assistant Director of Mines & Geology, Karimnagar recommended for rejection of the quarry lease application filed by Sri. T. Ambareesha Raju treating it as withdrawn. Further, the Assistant Director of Mines & Geology, Karimnagar recommended grant of Quarry Lease for the application at Sl.No.2 filed by M/s. Swetha Granites and rejection of the Quarry Lease application at Sl.No 3 filed by the same applicant for rejection treating it as withdrawn as there is no balance area available for considering the application, in view of the notarized affidavit submitted through reference 12<sup>th</sup> cited.

104

**GOVERNMENT OF ANDHRA PRADESH**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.**  
**(Present: Sri K. Laxman Baba, M.Sc., Assistant Director)**

**Proceedings No. 4646/Q1/10**

**Dated: 09-11-2010**

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of Acres 49-17 Guntas or 19.77 Hects in Sy.No. 64 & 65 of B.B. Rajpally Village, Gollapally Mandal, Karimnagar District for a period of 20 years Granted to M/s. Swetha Granites, Mg. Partner: Sri G. Sudhakar - Execution of lease deed on 09-11-2010 - Work Orders - Issued.

Ref:- The Director of Mines and Geology, Hyderabad Progs.No. 16421/R6-3/10 dated 30-10-2010.


# # #

**ORDER:**

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of Acres 49-17 Guntas or 19.77 Hects in Sy.No. 64 & 65 of B.B. Rajpally Village, Gollapally Mandal, Karimnagar District for period of 20 years in favour of M/s. Swetha Granites vide reference cited.

Hence, sanction is here by accorded to M/s. Swetha Granites to work Colour Granite over an extent of Acres 49-17 Guntas or 19.77 Hects in Sy.No. 64 & 65 of B.B. Rajpally Village, Gollapally Mandal, Karimnagar District for a period 20 years from 09-11-2010 to 08-11-2030 subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level. The lessee should submit scheme of Prospecting and Mining Plan on or before 31-12-2010.

  
Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s. Swetha Granites,  
Mg. Partner Sri G. Sudhakar, H.No. 3-1-277,  
Christian Colony, Karimnagar

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.

Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.

Copy submitted to Director of Mines safety, Hyderabad for favour of information.

Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.

Copy submitted to Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.

Copy to the Tahsildar, Gollapally Mandal, Karimnagar District for favour of information.



Annexure - 1)

105

TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

R.Ravinder Reddy  
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, Sy.No.TS No.1 Part,  
Block - C, Ward No.91,  
Near Country Club, Uma Nagar,  
Begumpet, Hyderabad  
Email:hyd.zo.jcee@pcb.ap.gov.in

REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.748-RGM/TSPCB/ZO-HYD/CFE/2015-

5557

Date:15.10.2015

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites, (1.44 Ha Colour Granite Mine), Sy.No.94/A, Odyaram (V), Gagadhara (M), Karimnagar District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 09.09.2015 at TSPCB, RO, Ramagundam.  
2. TSPCB, RO, Ramagundam verification report dt.01.10.2015 and received by Zonal Office on 05.10.2015.  
3. CFE Committee meeting held on 08.10.2015 at TSPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of **1.44 Ha** with production capacities as mentioned below, with a proposed project cost of **Rs.35.0 Lakhs (Rupees Thirty Five Lakhs)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 1.44 Ha.)	10,800 m <sup>3</sup> /Annum

2. As per the application, the above activity is to be located at **Sy.No.94/A, Odyaram (V), Gagadhara (M), Karimnagar District**.
3. The above site was inspected by the Assistant Environmental Engineer, T.S.Pollution Control Board, Regional Office, Ramagundam, on 24.09.2015 and found that the industry is surrounded by **East:** M/s Sri Sai Granites; **West:** Nagulamalya-Odyaram village road; **North:** Barren lands followed by granite mine; **South:** Barren Lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 08.10.2015 at TSPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (1) only.



GOVERNMENT OF TELANGANA  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY :: KARIMNAGAR.  
(Present: Sri N. Kodandaram Reddy, M.Sc., LL.B. Assistant Director)

Procs. No. 8485/Q1/2010

Dated:25-03-2015

Sub:- Mines and Quarries – Quarry lease for Colour Granite over an extent of **1.44** Hects in Sy.No. **94/A** of **Odyaram** Village **Gangadhara** Mandal, Karimnagar District lease held by **M/s. Maithri Granites, Rep. by its Prop: Sri Kotha Jaipal Reddy** - Transferred in favour of **M/s. Swetha Granites, Rep. by its Mg. Partner: Sri G. Sudhakar** for an un-expired period of lease i.e., upto **28-10-2030** – Execution of transfer lease deed on **25-03-2015** – Work Orders – Issued.

- Ref :-
1. The Director of Mines and Geology, Hyderabad Progs.No. 32629/R6-3/2010, dated 21-10-2010.
  2. This office Procs.No. 8485/Q1/2010, dated 29-10-2010.
  3. The Director of Mines and Geology, Hyderabad Progs.No. 48272/R1-3/2012, dated 09-02-2015.


# # #

**ORDER :**

The Director of Mines and Geology, Hyderabad has granted **transfer** of Quarry lease for Colour Granite held by **M/s. Maithri Granites** over an extent of **1.44** Hects in Sy.No. **94/A** of **Odyaram** Village, **Gangadhara** Mandal, Karimnagar District for the un-expired period of lease i.e., upto **28-10-2030** in favour of **M/s. Swetha Granites, Mg. Partner: Sri G. Sudhakar** vide reference 3<sup>rd</sup> cited.

Hence, sanction is here by accorded to **M/s. Swetha Granites, Represented by its Mg. Partner: Sri G. Sudhakar** to work Colour Granite over an extent of **1.44** Hects in Sy.No. **94/A** of **Odyaram** Village, **Gangadhara** Mandal, Karimnagar District for the un-expired period of lease i.e. upto **28-10-2030** subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the transfer of Quarry Lease orders.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. **The transferee shall submit the AMP approved by JDM&G, Hyderabad and EC, CFE and CFO issued by MoEF and TSPCB respectively within 06 months from the date of execution of transfer deed.**

  
Asst. Director of Mines and Geology,  
Karimnagar

To  
M/s. Swetha Granites,  
Mg.Partner: Sri G. Sudhakar,  
H.No. 3-1-227, Christian Colony,  
Karimnagar.

- Copy submitted to the District Collector, Karimnagar for favour of kind information.  
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of kind information.  
Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of kind information.  
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of kind information.  
Copy submitted to Director of Mines safety, Hyderabad for favour of kind information.  
Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of kind information.  
Copy submitted to the Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.  
Copy to the Tahsildar, Gangadhara Mandal, Karimnagar District for favour of information.

107

GOVERNMENT OF TELANGANA  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:HYDERABAD  
(PRESENT: SRI R.MANGI RAM DIRECTOR (I/C))

PROCEEDINGS NO.48272/R1-3/2012.

DATED:09-2-2015.

Sub:- MINES AND QUARRIES -Quarry Lease for Colour Granite over an extent of 1.44 Hectares in Sy.No.94/A of Odyaram Village, Gangadhara Mandal, Karimnagar District held by M/s. Maithri Granites Prop. Sri Kotha Jaipal Reddy - Transferred infavour of M/s. Swetha Granites, Mg.Ptnr: Sri G.Sudhakar for the unexpired portion of the lease period upto 28-10-2030 - Permission - Accorded - Orders - Issued.

Ref:- 1. DM&G., Hyderabad, Procd.No.32629/R6-3/2010,dt.21.10.2010.  
2. Transfer of Quarry Lease Application dated: 31.10.2012 from Sri M/s. Maithri Granites Prop. Sri Kotha Jaipal Reddy.  
3. File.No. 8485/Q1/2010, dated.13.12.2013 from ADM&G., Karimnagar.

\* \* \*

Through reference 1<sup>st</sup> cited, a Quarry lease for Colour Granite over an extent of 1.44 Hectares in Sy.No.94/A of Odyaram Village, Gangadhara Mandal, Karimnagar District was granted to M/s. Maithri Granites Prop. Sri Kotha Jaipal Reddy vide Proceeding No. 32629/R6-3/2010,dt.21.10.2010. The Quarry Lease deed was executed on 29.10.2010 and M/s. Maithri Granites Prop. Sri Kotha Jaipal Reddy was permitted to commence quarrying operations vide Proc.No.8485/Q1/2010, dt.29.10.2010 and the Quarry Lease will be inforce upto 28.10.2030.

Through the reference 2<sup>nd</sup> cited, M/s. Maithri Granites Prop. Sri Kotha Jaipal Reddy filed application on 31.10.2012 in Form-R for transfer of quarry lease for Colour Granite held in the subject area in favour of M/s. Swetha Granites, Mg.Ptnr: Sri G.Sudhakar for the unexpired portion of the lease period, duly signed by both the Transferor and Transferee in the office of the Assistant Director of Mines and Geology, Karimnagar on 31.10.2012.

M/s. Maithri Granites Prop. Sri Kotha Jaipal Reddy submitted a notarized affidavit stating that he is unable to operate the quarry lease due to financial and personal problems. Therefore, he decided to transfer the quarry lease to M/s. Swetha Granites, Mg.Ptnr: Sri G.Sudhakar for a consideration of Rs.2,00,000/- towards actual expenditure incurred for development of quarry.

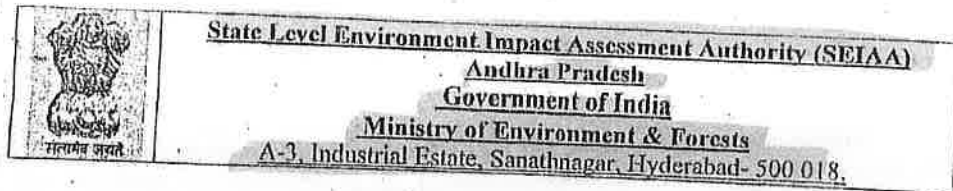
The transferee M/s. Swetha Granites, Mg.Ptnr: Sri G.Sudhakar also submitted a notarized affidavit accepting to take the Quarry lease on transfer for the unexpired of the portion of lease i.e. upto 28.10.2030 and there is no speculation involved in the proposed transfer of Quarry lease.

Through the reference 3<sup>rd</sup> cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals and informed that the area proposed for transfer was inspected by the Technical Assistant on 18.09.2013 and reported that the area consists of a sub surface deposit, composed of Tonalite -Granodioritic rock trending NW-SE. The granite rock belongs to peninsular Gneissic Complex of Archean Age, It consists of quartz, Potash Feldspars as essential mineral. The flesh red Feldspar crystals are developed into Eu-hedral shape and are embedded as "Phenocrysts". The colour granite occurring in the applied area is suitable for cutting and polishing purpose, got good demand in International and local market. At the time of inspection quarry is not working (area is virgin area).

The Surveyor, conducted check survey on 18.09.2013 as per the executed sketch and reported that the boundary pillars are intact. The Surveyor recommended for transfer of QL in favour of M/s. Swetha Granites, Mg.Ptnr: Sri G.Sudhakar.

Further, the ADM&G Karimnagar submitted that the Transferor i.e. M/s. Maithri Granites Prop. Sri Kotha Jaipal Reddy submitted MRCC issued by DDM&G, Warangal valid upto 30.09.2014, the Transferee i.e. M/s. Swetha Granites, Mg.Ptnr: Sri G.Sudhakar submitted MRCC issued by ZJDM&G, Hyderabad valid upto 31.03.2015.

Contd..2



108

REGD. POST WITH ACK.DUE

Order No. SEIAA/AP/KRM-29/2012 - 3980

Dt: 29.11.2012.

**Sub: SEIAA, A.P. - 0.967 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 168, Odyaram (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.**

I. This has reference to your application submitted vide lr. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy. No. 168, Odyaram (V), Gangadhara (M), Karimnagar District. It was reported that the nearest human habitation viz., Boapet (V) exists at a distance of about 1.5 km from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 2,334.72 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 12 years. The total mine lease area is 0.967 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof, & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided, and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 3.0 KLD. Out of that, 1.2 KLD is used for dust suppression; 0.7 KLD is used for development of green belt; 1.1 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/tee walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 12 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 110
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 2.0 lakhs & Recurring cost of Rs. 0.6 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- 111
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites Exports Pvt. Ltd.,  
(0.967 Ha. Colour Granite Mine),  
3-1-205 (old), 3-1-227 (New), Christian Colony,  
Karimnagar- 505 001.  
Ph: 0878-2254352.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

-//T.C.F.B.O.//-

  
SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

B.Madhusudhana Rao, M.E., LL.B.,  
Joint Chief Environmental Engineer

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

BY REGD. POST WITH ACK. DUE

**CONSENT ORDER FOR ESTABLISHMENT**

Order No.279-RGM/APPCB/ZO-HYD/CFE/2013-*h*

Date:28.01.2013

Sub: PCB - ZOH - CONSENT FOR ESTABLISHMENT (CFE) - M/s. Swetha Granites (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref: 1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.  
2. APPCB, R/o Ramagundam verification report dt. 04.01.2012, received on 05.01.2013  
3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 0.967 Ha as mentioned below, with a proposed project cost of Rs. 50.0 Lakhs (Rupees Fifty Lakhs only).

Proposed Product	Capacity
Mining of Colour Granite (over an extent of 0.967 Ha.)	6.40 m <sup>3</sup> /day

2. As per the application, the above activity is to be located Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by East: M/s. Swetha Granites Sy.No.106; West: M/s. Swetha Granites; North: Swetha work shop followed by Karimnagar - Siricilla Road (SH) at distance of about 200 mts.; South: M/s. Pallava Granites & M/s. Swetha Granites exports (P) Ltd.,.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

*B. [Signature]*  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To  
M/s. Swetha Granites Exports (P) Ltd., (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District - 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)

**SCHEDULE - A**

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
  - a. Industrial cooling.
  - b. Domestic purposes.
  - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
 

$H = h + 0.2 \text{ SQRT (KVA)}$   
 KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Andhra Pradesh Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and A.P.Pollution Control Board, Regional Office, Warangal regularly.
3. The industry shall allocate Rs.50,000/- (1% of the project cost) towards Enterprise Social Responsibility activities.
4. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of 0.967 Ha only.
5. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
6. The industry shall not carry out any blasting operations.
7. The industry shall adopt wet drilling method to control dust emissions.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 29.11.2012.
11. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Dust Suppression	1.2
2.	Domestic / Gardening/ irrigation	1.8
	<b>Total</b>	<b>3.0 KLD</b>

12. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	0.8	Septic tank followed by soak pit
	<b>Total</b>	<b>0.8 KLD</b>	

13. The industry shall comply with the following for controlling air pollution.

S. No	Details of Stack	Stack 1
1	Attached to	DG Set
2	Capacity	120 KVA

3	Fuel	HSD
4	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
5	Air Pollution Control Equipment	Acoustic enclosure
6	Standards to be complied	SPM - 115 mg/Nm <sup>3</sup>

14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

19. The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Hazardous / as defined under HWM Rules, 2008	Method of Disposal
1.	Over burden (Top soil & rock waste) (3,200 m <sup>3</sup> /year)	---	Shall be dumped in the dump yard located in the western part of the quarry lease area.

20. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard in the western part of the quarry lease area.

21. The industry shall develop 5mtrs width thick green belt all along the boundary of the industry, along the main mine haul road and also in all the vacant places within the industry premises with tall growing trees with wide leaf area.

22. The industry shall not dispose the solid waste outside the factory premises.

23. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.

24. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.

25. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.

116

26. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
27. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
28. The industry shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.
31. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
NB/28(111)

To  
M/s. Swetha Granites (0.967 Ha. Colour Granite Mine),  
Sy.No.168, Odyaram (Y), Gangadhara (M),  
Karimnagar District



117  
TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

D. Krupanand  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 279-RGM/TSPCB/ZOH/CFO/2022- 1395**

**Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

M/s. Swetha Granites  
(0.967 Ha. Colour Granite Mine),  
Sy.No.168, Odyaram (V), Gangadhara (M),  
Karinnagar District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	0.8 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (0.967 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

118

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 0,967 Ha.)	6.40 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order.

*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.*

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Swetha Granites  
(0.967 Ha. Colour Granite Mine),  
Sy.No.168, Odyaram (V), Gangadhara (M),  
Karimnagar District  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.

119

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8.
  - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
  - b) The industry shall maintain following records to accessible to the Board, whenever required.
    1. Analysis reports of waste water/ emissions.
    2. Log book for operation of pollution control systems.
    3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
  - i. Number of containers received.
  - ii. Date and method of detoxification.
  - iii. Name of agencies to whom containers were sold with quantities.
  - iv. Transportation particulars.
21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.

- 121
27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
  28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
  29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

#### SCHEDULE - B

##### Special Conditions

1. The industry has paid consent fee of Rs. 28,000/- upto 31.12.2024. The industry shall pay the consent fees annually from the financial year 2024-2025 to till the validity of the consent order i.e., upto 31.12.2026.
2. The industry shall pay balance consent fee annually as per the rates notified in GO MS No. 22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.
3. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl No	Purpose	Quantity
1.	Dust Suppression & Drilling	1.2 KLD
2.	Green belt development	0.7 KLD
3.	Domestic	1.1 KLD
<b>T O T A L</b>		<b>3.0 KLD</b>

4. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated, 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m <sup>3</sup> ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO <sub>2</sub>	80
4	NO <sub>x</sub>	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

5. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by

122

low explosive blasting and shall carryout mining of colour granite in an area of 0.967 Ha. only.

7. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009
10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
  - Road shall be graded to mitigate the dust emissions.
  - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the haul roads, loading and unloading and at transfer points and other service roads to suppress the dust.
  - shall not cause any pollution to the surrounding agricultural lands
11. The industry shall implement the following measures to reduce the noise pollution.
  - The proper and regular maintenance of the vehicles and other equipment.
  - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
  - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
12. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped within quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
13. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
14. The industry shall develop thick green belt with tall growing trees in vacant places and all along the boundary of the mine lease area.
15. The industry shall comply with all the directions issued by the Board from time to time.
16. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
17. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
18. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
19. The conditions stipulated in this order are without any prejudice to the rights and conditions of this Board in any Hon'ble Court of Law.

123

**SCHEDULE - C**  
(See Rule 6(2))

**SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR  
OPERATOR HANDLING HAZARDOUS WASTE**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
7. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorization .
8. The industry shall dispose the e-waste to authorized recyclers / dismantlers only.
9. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**M/s. Swetha Granites**  
**(0.967 Ha. Colour Granite Mine),**  
**Sy.No.168, Odyaram (V), Gangadhara (M),**  
**Karimnagar District.**

124

GOVERNMENT OF ANDHRA PRADESH  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY: HYDERABAD  
(PRESENT: SRI V.D.RAJA GOPAL, M.Sc.,B.L.,: DIRECTOR)

Proceedings No: 22799/R6-1/2006

Dated:15-06-2007

Sub:- M&Q- 1<sup>st</sup> Renewal of Quarry Lease for Colour Granite over an extent as per the ground reality in S.No: 168 of Odyaram village Gangadhara Mandal Karimnagar District Granted infavour of M/s Swetha Granites for a period of 20years -Orders-issued- Reg.

Ref:- 1)Renewal of Quarry Lease application dated: 30-06-2006 from M/s Swetha Granites Mg. Partner: Sri G. Sudhakar  
2) Renewal of Quarry Lease application dated:01-07-2006 from M/s Swetha Granites Prop:- Sri G. Sudhakar  
3) ADM&G, Karimnagar Letter No:3349 /Q1 / 2006, dated: 29-01-2007  
4) ZJDM&G, Hyderabad Letter No: 810/MP/2007, Dated: 2-05-2007.

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The Asst.Director of Mines and Geology, Karimnagar vide reference 3<sup>rd</sup> cited has submitted the combined proposals on the renewal quarry lease application received in Sy.No.168 of Odyaram Village, Gangadhara Mandal, Karimnagar District. The details as follows:-

Sl. No.	Applicant Name	Date of renewal application	Location	Applied extent	Remarks of the ADM&G
1	M/s Swetha Granites	30-06-2006	Sy. No:168 Odyaram (vg) Gangadhara (M) Karimnagar Dist	1-00 Hect	Renewal application applied as partner ship firm
2	M/s Swetha Granites	01-07-2006	Sy. No:168 Odyaram (vg) Gangadhara (M) Karimnagar Dist	1-00 Hect	Renewal application applied as proprietor

The Asst.Director of Mines and Geology has reported that the present quarry lease initially granted infavour of M/s Swetha Granites as Proprietor of Sri G.Sudhakar for a period of 15 years vide Deputy Director of Mines and Geology, Warangal Procd.No.2464/Q2/92, dated 22-6-92 and the quarry lease was executed on 3-7-92 and the lease to be expired on 2-07-2007 .

The Asst.Director of Mines and Geology further informed that the lessee company has operated the Quarry continuously and dispatched the mineral after obtaining necessary permits and paying Advance Dead Rent /Seigniorage Fee and also prompt in submission of annual returns. The ADM&G, further reported that the lessee company during the last 4 years from 2003-04 to 2006-2007(upto December 2006) has dispatched the granite blocks a quantity of 89214 M3 duly paying an amount of Rs. 12,42,87,572/- towards Seigniorage Fee etc .

Further the ADM&G has reported regarding quarry workings that the lessee has developed the two faces and the measurements of the quarry faces are :-

Pit No:1 : quarry benches with dimensions of 60\*60\*20 Mtrs

Pit No:2 : quarry benches with dimensions of 80\*60\*20 Mtrs

Contd.....2

The lessee has developed the quarry systematically by forming benches and ramps at regular intervals by deploying heavy machineries like Poclains-4, Compressors-3, Wire-saw Machines-4, Power Generators-2, Jack-hammers-3, Derric crane-1 for lifting of the raw blocks and the quarry workings are semi mechanized type.

The 1<sup>st</sup> renewal area has been surveyed and demarcated by the surveyor and reported that there are 2 pits are developed by the lessee firm. The lessee has erected the boundary pillars around the leased area and working within the leased area.

The Zonal Joint Director of Mines and Geology, Hyderabad vide ref 4<sup>th</sup> cited has submitted the Approved Mining Plan and the details as follows:-

- 1) Mineable Reserves is 1,08,000/- 2) Life of the quarry is 5.4 Years

The ADM&G, Karimnagar has informed that M/s Swetha granites has filed two renewal applications as shown in the above table. 1<sup>st</sup> one filed by Sri G. Sudhakar in the cadre of Mg. Partner of M/s Swetha Granites and 2<sup>nd</sup> one is filed in the cadre of Proprietor of M/s Swetha Granites. The Original lease was granted in the Proprietor Position. Subsequently the Proprietor was converted into partner ship firm with 7 partners. Hence the partner ship firm application may be considered for grant of 1<sup>st</sup> renewal application.

Accordingly the Asst. Director of Mines and Geology, Karimnagar has recommended for grant of 1<sup>st</sup> renewal application dated: 30-06-2006 for Colour granite over an extent of 1-00 Hect in Sy.No:168 of Odyaram village, Gangadhara Mandal, Karimnagar District for a further period of 20 years w.e.f. 03-07-2007 to 02-07-2027 infavour of M/s Swetha Granites as per rule 12(5) of APMMC Rules 1966 and the 2<sup>nd</sup> application dated:1-07-2006 recommended for rejection.

Further it is pertinent to mention that during the year 1998-99, there were several representations filed by the existing leaseholders with regard to the demarcation of the areas of the respective leaseholders in the Sy.No:168 of Odyaram. A detailed survey was conducted and the areas were demarcated according to the extents which they were appended to the lease deed with slight variations of measurements. The same was approved by the Government. At that point of time, there was a hill and the physical measurements were taken all along the slope of the hill for arriving at the extents granted and executed to the respective lease holders. Now as per physical verification of the area in Sy.No: 168 of Odyaram village and found that some of the quarries have conducted operations and now they have gone up to the ground level including the present lease holders by name M/s Swetha Granites, Who have applied for renewal of Quarry lease. As such, it is evident that the points on hilly terrain when dropped on the ground level the lengths and width from one point to the other will get reduced proportionately and in turn the area also shall get reduced. It is a known fact that the area demarcated area in a hilly terrain cannot be same when the excavations are brought to the ground level.

In view of the circumstances stated above, the 1<sup>st</sup> renewal application dated:30-06-2006 of quarry lease for colour granite over an extent as per the ground reality in Sy. No:168 of odyaram village, Gangadhara Mandal, Karimnagar District is hereby granted for a further period of 20 years w.e.f.03-07-2007 to 02-07-2027 infavour of M/s Swetha Granites subject to the conditions as per 12(5) of APMMC Rules, 1966, subject to the conditions mentioned hereunder, conditions mentioned in the appendix enclosed to this order, other terms and conditions of APMMC rules 1966 and subsequent Govt orders and executive instructions issued from time to time. With regard to the 2<sup>nd</sup> renewal application dated:1-7-2006 is hereby rejected as the renewal considered above. Further the renewal is granted subject to the following conditions:-

- 1) The workings of the lease holder shall be within the existing points on the surface (plan area) acceptable to the adjacent lease holders.

Contd...3

- 2) Such workings shall have the consent of the adjacent lease holders
- 3) Such proportionate areas as demarcated and which shall be less than the earlier extent of 1-00 Hect shall be accepted by the lease holder
- 4) Any objections if raised in future by the adjacent lease holders of regarding the encroachment, the area shall have to be measured.
- 5) The actual area which is evidently less than the slope area when measured on the surface area (plan area) shall have to be demarcated by the ADM&G before execution of the lease deed.

Further, the Grantee shall pay the following amounts before execution- of the Quarry Lease deed.

- a) Dead Rent :: Rs.. 40,000/- per Hect per annum
- b) Land Assessment :: As per the rates prescribed by the revenue authorities.
- c) Security Deposit :: A sum equal ant to one Year dead rent
- d) Cess on Land Assessment :: At the rate of 0-25 paise per rupee of Land Assessment .
- e) Cess on Land hold :: Rs. 25/- Per cub.Metre on Granite

- 2). The grantee shall execute the lease deed in form "G" within 60 days from the date of grant as per rule 12(5) (e) of APMMC Rules 1966.
- 3) The grantee shall pay the Seignorage fee in advance as detailed below for the time being and dispatch the granite under a valid dispatch permit and transit form issued by ADM&G, concerned.

More than 270 cm + 150 cm in size	Below 270 cm 150 cm in size	Below 75 cm in size
Rs. 1750/-	Rs. 1500/-	Rs.750/-

- 4) The grantee shall pay the dead rent , Land Assessment and Cess on Land Assessment one month advance i.e. before 1<sup>st</sup> March of every year during the subsistence of the lease period regularly whether formally demanded and called for or not.
- 5) The grantee shall pay Seignorage fee as per the rates prescribed from time to time under Schedule-I in advance for the quantity intended to be dispatched and then only dispatch the material under the dispatch the material under the dispatch permit and transit forms obtained from the AD concerned. The Grantee shall furnish details of dispatches immediately soon after the dispatches of material as per Rules 12(5) (h) (iii) of APMMC Rules 1966.
- 6) (a) The grantee should pay Seignorage fee or dead rent which ever is higher on the mineral dispatched or consumed from the land at the rates specified under Schedule-I and II as the case may be in accordance with the rule 10(1) of APMMC Rules 1966.
- 6) (b) The Government may, during the currency of the lease , vary the rate of dead rent and seignorage fee and the grantee is liable to bear pay and discharge all existing and future rates, taxes, assessments etc. what so ever imposed or charged as per orders of the Government.

127

- 7) The Grantee should submit scheme of Prospecting in the 1<sup>st</sup> year and Mining Plan within two years from the date of execution of the quarry lease deed failing which the lease will be cancelled without giving any opportunity. He should submit an under taking to that effect to the ADM&G, Karimnagar before executing the lease deed.

Note:- The Grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation or fraud or in excess of authority.

Encl: (Appendix)

Sd/- V.D.RAJA GOPAL,  
DIRECTOR OF MINES & GEOLOGY

//ATTESTED//



for DIRECTOR OF MINES AND GEOLOGY

M/s Swetha Granites, H. No: 3-1-205,  
Christian Colony, Karimnagar

Copy to Deputy Director of Mines and Geology, Warangal

Copy to the Asst. Director of Mines and Geology, Karimnagar along with file No: 3349/Q/2006 & 3314/Q/2006

Copy to Stock File

F.M8/16/6/07

APPENDIX TO PROCEEDINGS NO.22799 /R6-1/2006, DATED:15-6-2007.

- 1) The grantee should erect and maintain at their own expenses boundary pillars of sub-stantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 2) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 3) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 5) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 6) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules,1999.
- 7) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 8) The grantee should prepare all plans, Sections and tracings or copies there of and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules,1999.
- 9) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules,1999.
- 9 (a) The Grantee should follow the Cess on land hold bearing Act 2005.
- 10) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules,1999.
- 11) The grantee should observe the provisions of Mines Act,1952, the Mineral Conservation and Developments Rules, 1988 and the Metalli Ferrous Mines Regulation, 1961 and Granite Conservation and Development Rules,1999.

129

= 2 =

- 12) The grantee should not cut or inure any trees in the area without prior permission of the ADM&G concerned.
- 13) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
- 14) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 15) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 16) The grantee should not used explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 17) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 18) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 19) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 20) The grantee shall observe all the conditions stipulated on Metalliferous Mines Regulations, 1961.

Sd/- V.D.RAJAGOPAL,  
DIRECTOR OF MINES AND GEOLOGY.

// ATTESTED //

  
for DIRECTOR OF MINES AND GEOLOGY.

120

**GOVERNMENT OF ANDHRA PRADESH**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.**  
**(Present: Sri V. Bhagavantha Reddy, M.Sc., Assistant Director)**

Procs. No. 3314/Q1/2006

Dated: 02-07 -2007

Sub: - Mines and Quarries - 1<sup>st</sup> Renewal of Quarry lease for colour Granite over an extent of 0.967 Hect. in Sy.No. 168 of Odyaram Village, Grangadhara Mandal, Karimnagar District - for a period of 20 years Granted to M/s. Swetha Granites - Execution of lease deed on 02-07-2007 - Work Orders - Issued.

Ref: - The Director of Mines and Geology, Hyderabad Progs.No. 22799/R6-1/06, dated 15-06-2007.

# # #

**ORDER:**

The Director of Mines and Geology, Hyderabad has granted the 1<sup>st</sup> Renewal of Quarry lease for Colour Granite over an extent as per the ground reality, in Sy.No. 168 of Odyaram Village, Gangadhara Mandal, Karimnagar District for period of 20 years with effect from 03-07-2007 to 02-07-2027 in favour of M/s. Swetha Granites. The area was surveyed and demarcated and arrived to an extent of 0.967 Hect on plain ground.

Hence, sanction is here by accorded to M/s. Swetha Granites to work Colour Granite over an extent of 0.967 Hects, in Sy.No. 168 of Odyaram Village, Gangadhara Mandal, Karimnagar District for a period 20 years with effect from 03-07-2007 to 02-07-2027, subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level. The lessee should submit scheme of Prospecting within one (1) year and Mining Plan within two (2) years from the date of execution of lease deed.

  
Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s. Swetha Granites,  
Mg. Partner Sri G. Sudhakar,  
H.No. 3-1-205 (Old), 3-1-227 (New),  
Christian Colony, Karimnagar.

Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.

Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of information.

Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.

Copy submitted to Director of Mines safety, Hyderabad for favour of information.

Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.

Copy to the Tahsildar, Gangadhara Mandal, Karimnagar District for favour of information



State Level Environment Impact Assessment Authority (SEIAA)  
Telangana State  
Government of India  
Ministry of Environment Forests & Climate Change  
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

Annexure-13

131

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-68 /2019-

Dt:07.12.2019.

**Sub: SEIAA, Telangana - 4.650 Ha. Colour Granite Mine of M/s. Mahalaxmi Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District - Transfer of EC from M/s. Swetha Granites to M/s. Mahalaxmi Granites - Issued - Reg.**

**Ref:** 1. Order No. SEIAA/AP/KRM-31/2012-5574, dt. 26.02.2013.  
2. Representation submitted online (proposal no. SIA/TG/MIN/32146/2013) on 01.03.2019 received on 26.09.2019 from M/s. Mahalaxmi Granites.

- I. The SEIAA, AP (Combined State) issued EC order vide reference 1<sup>st</sup> cited, for 4.650 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District for mining of Colour Granite - 3,855.84 Cum/year.
- II. Now, M/s. Mahalaxmi Granites vide reference 2<sup>nd</sup> cited, informed that the Mine lease has been transferred from M/s. Swetha Granites to M/s. Mahalaxmi Granites and submitted copy of Procds. dt. 02.08.2018 of ADMG, Karimnagar transferring mining lease, along with Affidavit on Rs. 100/- Stamp paper dt. 20.02.2019 by M/s. Mahalaxmi Granites for Transfer of EC and Undertaking that they will comply all statutory stipulations as per EC and E(P) Act, 1986; NOC dt.20.02.2019 issued by M/s. Swetha Granites for transfer of EC. Hence, it was requested to transfer the EC in the name of M/s. Mahalaxmi Granites.
- III. The above issue was examined by the SEAC in its meeting held on 27.09.2019 and State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 08.11.2019. The Authority approved to transfer the EC order already issued in favour of M/s. Swetha Granites to M/s. Mahalaxmi Granites. The SEIAA, Telangana hereby transfers the EC order issued vide reference 1<sup>st</sup> cited, in the name of M/s. Mahalaxmi Granites, with all terms and conditions stipulated therein remain the same.

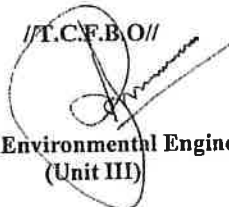
Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri G. Sudhakar, Managing Partner  
M/s. Mahalaxmi Granites,  
H. No. 7-1-760/A, Mankammathota, Karimnagar - 505001,  
Ph. No. 0878-2254352, Cell No:9866677049

//T.C.F.B.O//  
  
Senior Environmental Engineer  
(Unit III)



**State Level Environment Impact Assessment Authority (SEIAA)**  
**Andhra Pradesh**  
**Government of India**  
**Ministry of Environment & Forests**  
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/KRM-31/2012- 5574

Dt: 26.02.2013.

Sub: SEIAA, A.P. - 4.65 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted vide Ir. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. It was reported that the nearest human habitation viz., Gattubuthkur (V) exists at a distance of about 0.75 km from the mine lease area. It was noted that the capital investment of the project is Rs. 80.0 Lakhs and capacity of the project is as follows:

Mining of Colour Granite - 3,855.84 Cum / year.

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 68 years. The total mine lease area is 4.65 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012 & 06.12.2012. The Sub-Committee constituted by the SEAC inspected the site and submitted the report. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; report of the Sub-Committee; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 22.12.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, AP hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

132

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 3.0 KLD. Out of that, 1.4 KLD is used for dust suppression; 0.5 KLD is used for development of green belt; 1.6 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 68 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 134
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 4.0 lakhs & Recurring cost of Rs. 0.8 lakh/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- 135
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

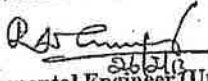
To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (4.65 Ha. Colour Granite Mine),  
3-1-205 (old), 3-1-227 (New), Christian Colony,  
Karimnagar- 505 001.  
Ph: 0878-2254352.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

Copy to:

1. Prof. M. Anji Reddy, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Ramagundam, APPCB for information.
4. The Regional Officer, MoE&F, GOI, Bangalore for kind information.
5. The Secretary, MoE&F, GOI New Delhi for kind information.

-//T.C.F.B.O.//-

  
26/2/10  
Joint Chief Environmental Engineer (Unit Head - I)



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

B.Madhusudhana Rao, M.E., LL.B.,  
**Joint Chief Environmental Engineer**

136  
4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

**BY REGD. POST WITH ACK. DUE**

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.416-RGM/APPCB/ZO-HYD/CFE/2013- 13 19**

**Date:25.06.2013**

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites (4.65 Ha Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Industry's CFE application received on 03.04.2013 at APPCB, RO, Ramagundam.
  2. APPCB, R/o Ramagundam verification report dt.03.05.2013 and received by Zonal Office on 04.05.2013.
  3. CFE Committee meeting held on 27.05.2013 at APPCB, Zonal Office, Hyderabad.
  4. T.O. Lr.No.416-RGM/PCB/ZO-HYD/CFE/2013-1038, dated 29.05.2013.
  5. Industry's submission of undertaking vide letter dated 19.06.2013.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of **4.65 Ha** with production capacities as mentioned below, with a proposed project cost of **Rs.80.0 Lakhs (Rupees Eighty Lakhs only)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 4.65 Ha.)	10.56 m <sup>3</sup> /day

2. As per the application, the above activity is to be located at **Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District**.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 27.04.2013 and found that the industry is surrounded by **East:** Quarry lease area of M/s.Danalaxmi Tradings (3.69 Ha); **West:** Quarry lease area of M/s.Rasun Exports (P) Ltd., (7.70 Ha); **North:** Quarry lease area of M/s.Swetha Granites (1.61 Ha & 1.3 Ha); **South:** Quarry lease area of M/s.Dhanalaxmi Tradings (7.70 Ha).
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 27.05.2013 at APPCB, Zonal Office, Hyderabad and industry's submission of undertaking vide reference 5<sup>th</sup> cited, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.



**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**D. Krupanand**  
Joint Chief Environmental Engineer

137  
H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 416-RGM/TSPCB/ZOH/CFO/2022- 387**

**Date: 13.06.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**  
**(Formerly M/s. Swetha Granites)**  
**(4.65 Ha. Colour Granite Mine),**  
**Sy. No.1160 Gattubuthkur (V),**  
**Gangadhara (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	0.8 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to DG Set of capacity – 100 KVA	--	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (4.65 Ha. Colour Granite Mine), Sy. No.1160 Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous /solid waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

2	Overburden / waste of granite blocks (5,783.76 m <sup>3</sup> /Annum)	---	Shall be dumped in the dump yard towards south-west within the quarry lease area.
---	---	-----	---

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order. 128

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 4.65 Ha.)	10.56 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.04.2027

  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**Encl:** Schedules A, B & C.

**To**  
**M/s. Mahalaxmi Granites**  
**(Formerly M/s. Swetha Granites)**  
**(4.65 Ha. Colour Granite Mine),**  
**Sy. No.1160 Gattubuthkur (V),**  
**Gangadhara (M), Karimnagar District**  
**Email: mahalaxmigranites2018@gmail.com**

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

**GOVERNMENT OF TELANGANA**  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD.  
**(PRESENT: SRI B.R.V.SUSHEEL KUMAR, B.E (MINING) DIRECTOR)**

PROCEEDINGS NO.3867/R1-3/2018

DATED:07.04.2018.

Sub:- MINES AND QUARRIES - Transfer of Quarry Lease application for Colour Granite over an extent of 4.65 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District - Lease held by M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G. Sudhakar Transfer in favour of M/s. Mahalaxmi Granites, Rep. by its Mg.Partner: Sri G.Sudhakar for the unexpired portion of the lease period upto 08.09.2025 - Permission - Accorded - Orders - Issued.

- Ref:-
1. Director of Mines & Geology, Hyderabad, Proceedings. No. 25269/R2-2/2005, dated. 20.07.2005.
  2. Transfer of Quarry Lease Application dated. 08.03.2018 from M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G. Sudhakar
  3. Assistant Director of Mines & Geology, Karimnagar Lr.No. 3878/Q1/2004, dated: 24.03.2018.

**ORDER :**

Through the reference 1<sup>st</sup> cited, granted a Quarry Lease for Colour Granite over an extent of 4.65 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District, in favour of M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G. Sudhakar The same was executed by the Assistant Director of Mines & Geology, Karimnagar on 09.09.2005, for a period of 20 years w.e.f., 09.09.2005 and in force upto 08.09.2025.

Through the reference 2<sup>nd</sup> cited, M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G. Sudhakar, filed transfer of quarry lease application on the subject area requesting to Transfer in favour M/s. Mahalaxmi Granites, Rep. by its Mg. Partner: Sri G.Sudhakar for the unexpired lease period, duly signed both by the Transferor and Transferee in the office of the Assistant Director of Mines and Geology, Karimnagar 09.03.2018.

The transferor M/s. Swetha Granites, Rep. by its Mg.Partner: Sri G. Sudhakar have submitted notarized affidavit stating that he intends to transfer the quarry lease to their sister concern firm M/s. Mahalaxmi Granites, Rep. by its Mg.Partner: Sri G. Sudhakar for an expired period of the quarry lease and no financial consideration is involved and also abide to pay other Mineral Revenue dues if any payable to the Government. The transferee M/s. Mahalaxmi Granites, Rep.by its Mg.Partner: Sri G. Sudhakar in his notarized affidavit has agreed to accept the transfer of the quarry lease for the unexpired portion of the lease period upto 08.09.2025 and there is no speculation involved in the proposed lease.

The Technical Assistant O/o the Assistant Director of Mines and Geology, Karimnagar inspected the transfer quarry lease on 23.03.2018 and reported that the general topography of the area is undulatory and is consisting chain of hillocks. The quarry lease area forms part of a hillock. The rock is consisting of Quartz and Potash Feldspars as essential minerals and Biotite, Hornblende and other ferro magnesium minerals as accessories. The Mineral grains Eu-hedral in shape, medium to coarse grained and shows porphyritic texture. The rock available in the quarry lease area is useful for cutting and polishing purposes. The Colour Granite available in this quarry lease is known under the trade name of "Tan Brown". Further, it is submitted that the quarry lease operations are going on within the leased area and developed pits on top of the hillock towards North-East of the leased area with 18 Nos labours, 5 jockies and 02 compressors are noticed at quarry site and the lease holder has maintained boundary pillars around the leased area.

The Surveyor, O/o Assistant Director of Mines and Geology, Karimnagar office check surveyed the transfer applied area on 22.03.2018 and reported that in the presence of representative of transferor & transferee Sri Sampath. The transfer applied area was verified with the lease deed sketch of M/s. Swetha Granites an extent of 4.65 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District. The transfer applied area and check surveyed area is one and the same. At the time of check survey the existing lease was verified on the ground as per executed sketch. At the time of check survey as per field observations workings are noticed within the leased area. The average pit measurement is about 107mx52mx7.5m as shown in the sketch.

146

**GOVERNMENT OF TELANGANA**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY :: KARIMNAGAR.**  
**(Present: Sri S.Venkat Reddy, M.Sc. Assistant Director)**

Procs. No. 3878/Q1/2004

Dated: 02-08-2018

Sub:- Mines and Quarries - Quarry Lease for Colour Granite over an extent of 4.65 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District lease held by M/s. Swetha Granites, Rep.by its Mg.Partner: Sri G.Sudhakar - Transferred in favour of M/s. Mahalaxmi Granites, Rep. by Its Mg.Partner: Sri G.Sudhakar for an un-expired period of lease i.e., upto 08-09-2025 - Execution of transfer lease deed on 02-08-2018 - Work Orders - Issued.

- Ref :-
1. The Director of Mines and Geology, Hyderabad Progs.No. 25269/R2-2/2005, dated 20-07-2005.
  2. This office Procs.No.3878/Q5/2004, dated 09-09-2005.
  3. The Director of Mines and Geology, Hyderabad Progs.No. 3867/R1-3/2018, dated 07-04-2018.
  4. The Director of Mines and Geology, Hyderabad Progs.No. 3867/R1-3/2018, dated 16-07-2018.
  5. Transfer of quarry lease deed executed in Form-G before the Asst.Director of Mines & Geology, Karimnagar on 02-08-2018.


# # #

**ORDER :**

The Director of Mines and Geology, Hyderabad has granted transfer of quarry lease for Colour Granite held by M/s.Swetha Granites over an extent of 4.65 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e., upto 08-09-2025 in favour of M/s.Mahalaxmi Granites, Rep. by its Mg.Partner: Sri G.Sudhakar vide reference 3<sup>rd</sup> cited. Further, the Director of Mines & Geology, Hyderabad has granted extension of time for a period of 30 days to execute the transfer Quarry Lease deed vide reference 4<sup>th</sup> cited, as per the request made by the grantee. The transfer lease deed was executed vide reference 5<sup>th</sup> cited.

Hence, sanction is here by accorded to M/s.Mahalaxmi Granites, Rep.by its Mg.Partner: Sri G.Sudhakar to work Colour Granite over an extent of 4.65 Hects in Sy.No.1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e. upto 08-09-2025 subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the transfer of Quarry Lease orders.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The transferee shall submit the SQP, EC, CFE and CFO transferred in their name within (03) months from the date of execution of the transfer deed.

  
Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s. Mahalaxmi Granites,  
Rep. by its Mg.Partner: Sri G.Sudhakar,  
S/o.Mallaiah, H.No. 7-1-760/A,  
Mankammathota, Karimnagar Town and District

- Copy submitted to the District Collector, Karimnagar for favour of kind information.
- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
- Copy submitted to the Pollution Control Board, Ramagundam for of information.
- Copy to the Tahsildar, Gangadhara Mandal for favour of information.



Telangana State  
Government of India  
Ministry of Environment Forests & Climate Change  
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

Annexure 14

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-66/2019- 188

Dt:07.12.2019.

**Sub:** SEIAA, Telangana – 1.30 Ha. Colour Granite Mine of M/s. Mahalaxmi Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District - Transfer of EC from M/s. Swetha Granites to M/s. Mahalaxmi Granites - Issued – Reg.

**Ref:** 1. Order No. SEIAA/AP/KRM-26/2012-5520, dt. 26.02.2013.  
2. Representation submitted online (proposal no. SIA/TG/MIN/32151/2013) on 01.03.2019 received on 26.09.2019 from M/s. Mahalaxmi Granites.

- I. The SEIAA, AP (Combined State) issued EC order vide reference 1<sup>st</sup> cited, for 1.30 Ha. Colour Granite Mine in favour of M/s. Swetha Granites, 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District for mining of Colour Granite – 2,422.80 Cum/year.
- II. Now, M/s. Mahalaxmi Granites vide reference 2<sup>nd</sup> cited, informed that the Mine lease has been transferred from M/s. Swetha Granites to M/s. Mahalaxmi Granites and submitted copy of Procds. dt. 02.08.2018 of ADMG, Karimnagar transferring mining lease, along with Affidavit on Rs. 100/- Stamp paper dt. 20.02.2019 by M/s. Mahalaxmi Granites for Transfer of EC and undertaking that they will comply all statutory stipulations as per EC and E(P) Act, 1986; NOC dt.20.02.2019 issued by M/s. Swetha Granites for transfer of EC. Hence, it was requested to transfer the EC in the name of M/s. Mahalaxmi Granites.
- III. The above issue was examined by the SEAC in its meeting held on 27.09.2019 and State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 08.11.2019. The Authority approved to transfer the EC order already issued in favour of M/s. Swetha Granites to M/s. Mahalaxmi Granites. **The SEIAA, Telangana hereby transfers the EC order issued vide reference 1<sup>st</sup> cited, in the name of M/s. Mahalaxmi Granites, with all terms and conditions stipulated therein remain the same.**

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

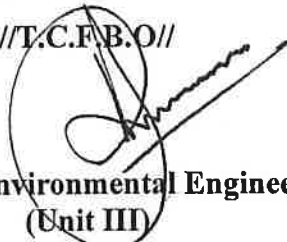
Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri G. Sudhakar, Managing Partner  
M/s. Mahalaxmi Granites (1.30 Ha. Colour Granite Mine),  
H. No. 7-1-760/A, Mankammathota, Karimnagar - 505001,  
Ph. No. 0878-2254352, Cell No:9866677049

//T.C.F.B.O//

  
Senior Environmental Engineer  
(Unit III)

Received on 21/12/19



Annexure - 14

142

**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**B.Madhusudhana Rao, M.E., LL.B.,**  
**Joint Chief Environmental Engineer**

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

**BY REGD. POST WITH ACK. DUE**

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.414-RGM/APPCB/ZO-HYD/CFE/2013- 3149**

**Date:16.12.2013**

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Swetha Granites (1.30 Ha Colour Granite Mine), Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:**

1. Industry's CFE application received on 03.04.2013 at APPCB, RO, Ramagundam.
2. APPCB, RO, Ramagundam, verification report dt.03.05.2013 and received by Zonal Office on 04.05.2013.
3. CFE Committee meeting held on 27.05.2013 at APPCB, Zonal Office, Hyderabad.
4. T.O. Lr.No.414-RGM/PCB/ZO-HYD/CFE/2013-1036, dated 29.05.2013.
5. Industry's letter dated 04.12.2013.
6. CFE Committee meeting held on 06.12.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of **1.30 Ha** with production capacities as mentioned below, with a proposed project cost of **Rs.55.0 Lakhs (Rupees Fifty Five Lakhs only)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 1.30 Ha.)	6.63 m <sup>3</sup> /day

2. As per the application, the above activity is to be located at **Sy.No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District**.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 19.07.2013 and found that the industry is surrounded by **East:** Open land; **West:** Quarry lease area of M/s.Dhanalaxmi Tradings (3.69 Ha); **North:** Quarry lease area of M/s.Swetha Granites (1.61 Ha); **South:** Quarry lease area of M/s.Swetha Granites (4.65 Ha).
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 06.12.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.



14/3

**TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 414-RGM/TSPCB/ZOH/CFO/2022- 22)**

**Date: 10.05.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**  
(Formerly M/s. Swetha Granites)  
(1.30 Ha Colour Granite Mine),  
Sy. No.1160, Gattubuthkur (V),  
Gangadhara (M), Karimnagar District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	1.0 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to DG Set of capacity – 120 KVA	--	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization:Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (1.30 Ha Colour Granite Mine), Sy. No.1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous /solid waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil

			Re-Processors / Re – Cycling units.
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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order. 144

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.30 Ha.)	6.63 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 30.04.2027. *The industry shall pay the consent fees annually from the financial year 2025-26 to till the validity of the consent order.*

*The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent Order automatically stands cancelled and operation of industry without valid Consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.*

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Mahalaxmi Granites  
(Formerly M/s. Swetha Granites)  
(1.30 Ha Colour Granite Mine),  
Sy. No.1160, Gattubuthkur (V),  
Gangadhara (M), Karimnagar District.  
Email: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.  
The EE, RO, Ramagundam is further directed to ensure that the industry pays the annual consent fees for every financial year based on the fixed assets (i.e., April to March) within the stipulated time period i.e., 1<sup>st</sup> quarter of every financial year (April-June) and the EE, RO, Ramagundam shall report to this office, if any non-compliance by the industry.



**State Level Environment Impact Assessment Authority (SEIAA)**  
**Andhra Pradesh**  
**Government of India**  
**Ministry of Environment & Forests**  
A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/KRM-26/2012- 5520

Dt: 26.02.2013.

**Sub: SEIAA, A.P. - 1.30 Ha. Colour Granite Mine of M/s. Swetha Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.**

I. This has reference to your application submitted vide lr. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District. It was reported that the nearest human habitation viz., Gattubuthkur (V) exists at a distance of about 1.03 km from the mine lease area. It was noted that the capital investment of the project is Rs. 55.0 Lakhs and maximum capacity of the project is as follows:

**Mining of Colour Granite - 2,422.80 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 32 years. The total mine lease area is 1.30 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012 & 04.12.2012. The Sub-Committee constituted by the SEAC inspected the site and submitted the report. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; report of the Sub-Committee; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 22.12.2012 examined the proposal and the recommendations of SEAC; and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 4.5 KLD. Out of that, 1.5 KLD is used for dust suppression; 1.0 KLD is used for development of green belt; 2.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 32 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 147
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 2.0 lakhs & Recurring cost of Rs. 0.5 lakh/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.

- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

✓ To

Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (1.30 Ha. Colour Granite Mine),  
3-1-205 (old), 3-1-227 (New), Christian Colony,  
Karimnagar - 505 001.  
Ph: 9849030800/9866677049.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

-//T.C.F.B.O.//-



Joint Chief Environmental Engineer (Unit Head - I)

RA



State Level Environment Impact Assessment Authority (SEIAA)

Telangana State  
Government of India

Ministry of Environment Forests & Climate Change  
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

Annexure - 15

REGD.POST WITH ACK.DUE

149

Order No. SEIAA/TS/OL/KRM-67/2019-184

Dt:07.12.2019.

**Sub: SEIAA, Telangana – 1.610 Ha. Colour Granite Mine of M/s. Mahalaxmi Granites, Sy. No. 1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District - Transfer of EC from M/s. Swetha Granites to M/s. Mahalaxmi Granites - Issued – Reg.**

**Ref:** 1. Order No. SEIAA/AP/KRM-25/2012-5521, dt. 26.02.2013.  
2. Representation submitted online (proposal no. SIA/TG/MIN/32162/2013) on 01.03.2019 received on 26.09.2019 from M/s. Mahalaxmi Granites.

- I. The SEIAA, AP (Combined State) issued EC order vide reference 1<sup>st</sup> cited, for 1.610 Ha. Colour Granite Mine in favour of M/s. Swetha Granites, Sy. No. 1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District for mining of Colour Granite – 2180 Cum/year.
- II. Now, M/s. Mahalaxmi Granites vide reference 2<sup>nd</sup> cited, informed that the Mine lease has been transferred from M/s. Swetha Granites to M/s. Mahalaxmi Granites and submitted copy of Procds. dt. 02.08.2018 of ADMG, Karimnagar transferring mining lease, along with Affidavit on Rs. 100/- Stamp paper dt. 20.02.2019 by M/s. Mahalaxmi Granites for Transfer of EC and undertaking that they will comply all statutory stipulations as per EC and E(P) Act, 1986; NOC dt.20.02.2019 issued by M/s. Swetha Granites for transfer of EC. Hence, it was requested to transfer the EC in the name of M/s. Mahalaxmi Granites.
- III. The above issue was examined by the SEAC in its meeting held on 27.09.2019 and State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 08.11.2019. The Authority approved to transfer the EC order already issued in favour of M/s. Swetha Granites to M/s. Mahalaxmi Granites. **The SEIAA, Telangana hereby transfers the EC order issued vide reference 1<sup>st</sup> cited, in the name of M/s. Mahalaxmi Granites, with all terms and conditions stipulated therein remain the same.**

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

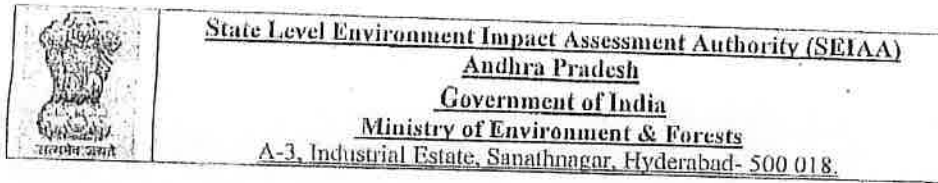
Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri G. Sudhakar, Managing Partner  
M/s. Mahalaxmi Granites (1.610 Ha. Colour Granite Mine),  
H. No. 7-1-760/A, Mankammathota, Karimnagar - 505001,  
Ph. No. 0878-2254352, Cell No:9866677049

//T.C.F.R.O//

Senior Environmental Engineer  
(Unit III)



150

REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/KRM-25/2012- 5521

Dt: 26.02.2013.

Sub: SEIAA, A.P. - 1.610 Ha. Colour Granite Mining of M/s. Swetha Granites, Sy.No. 1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted vide Ir. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed Colour Granite Mine in favour of M/s. Swetha Granites, Sy.No. 1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District. It was reported that the nearest human habitation viz., Gattubuthkur (V) exists at a distance of about 0.75 km from the mine lease area. It was noted that the capital investment of the project is Rs. 35.0 Lakhs and capacity of the project is as follows:

Mining of Colour Granite - 2,180 Cum / year.

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 62 years. The total mine lease area is 1.610 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012 & 04.12.2012. The Sub-Committee constituted by the SEAC inspected the site and submitted the report. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; report of the Sub-Committee; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 22.12.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

151

vi. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The water is supplied by tankers. Total water requirement is 3.0 KLD. Out of that, 1.1 KLD is used for drilling & water sprinkling; 0.3 KLD is used for development of green belt; 1.6 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 62 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 152
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, Gol, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 2.5 lakhs & Recurring cost of Rs. 0.5 lakh/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.

153

- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

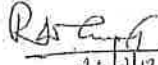
Sd/-  
MEMBER SECRETARY  
SEIAA, A.P.

Sd/-  
MEMBER  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

✓  
Sri G. Sudhakar, Managing Partner,  
M/s. Swetha Granites, (1.610 Ha. Colour Granite Mine),  
H.No. 3-1-205 (old), 3-1-227 (New), Christian Colony,  
Karimnagar- 505 001.  
Ph: 0878-2254352/9849030800.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in), [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

-//T.C.F.B.O.//

  
22/12

Joint Chief Environmental Engineer (Unit Head - 1)





**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**B.Madhusudhana Rao, M.E., LL.B.,**  
**Joint Chief Environmental Engineer**

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

154

**BY REGD. POST WITH ACK. DUE**

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.415-RGM/APPCB/ZO-HYD/CFE/2013-**

**Date:16.12.2013**

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – **M/s. Swetha Granites (1.610 Ha Colour Granite Mine), Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District** - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1. Industry's CFE application received on 03.04.2013 at APPCB, RO, Ramagundam.  
2. APPCB, RO, Ramagundam, verification report dt.03.05.2013 and received by Zonal Office on 04.05.2013.  
3. CFE Committee meeting held on 27.05.2013 at APPCB, Zonal Office, Hyderabad.  
4. T.O. Lr.No.415-RGM/PCB/ZO-HYD/CFE/2013-1037, dated 29.05.2013.  
5. Industry's letter dated 04.12.2013.  
6. CFE Committee meeting held on 06.12.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of **1.610 Ha** with production capacities as mentioned below, with a proposed project cost of **Rs.35.0 Lakhs (Rupees Thirty Five Lakhs only)**.

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 1.610 Ha.)	5.97 m <sup>3</sup> /day

2. As per the application, the above activity is to be located at **Sy.No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District**.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 27.04.2013 and found that the industry is surrounded by **East: Open land; West: Open land; North: Open land and Quarry lease area of M/s.Laasya Granite (4.0 Ha); South: Quarry lease area of M/s.Swetha Granites (1.3 Ha)**.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 06.12.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.



TELANGANA STATE POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD

155

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 415-RGM/TSPCB/ZOH/CFO/2022- 211**

**Date: 09.05.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. Mahalaxmi Granites**  
**(Formerly M/s. Swetha Granites)**  
**(1.610 Ha Colour Granite Mine)**  
**Sy. No.1174, Gattubuthkur (V),**  
**Gangadhara (M), Karimnagar District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	0.8 KLD	Septic tank followed by soak pit.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to DG Set of capacity – 120 KVA	--	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: (Form – 2) [See Rule 6(2)]:**

M/s. Mahalaxmi Granites (Formerly M/s. Swetha Granites) (1.610 Ha Colour Granite Mine) Sy. No.1174, Gattubuthkur (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous/solid waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

2	Overburden / waste of granite blocks (3,270.60 m <sup>3</sup> /Annum)	---	Shall be dumped in the dump yard within the quarry lease area.
---	---	-----	--

156

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.610 Ha.)	5.97 m <sup>3</sup> /day

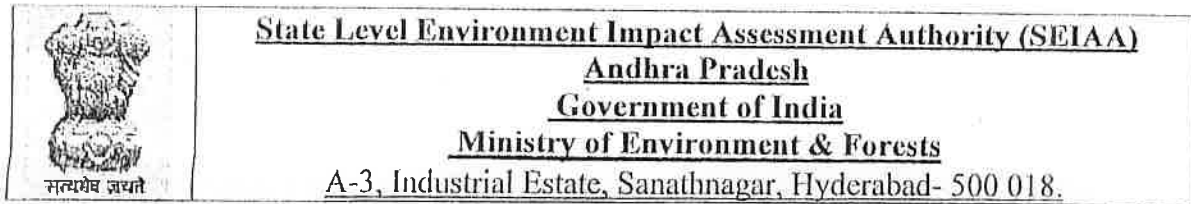
This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.03.2027

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Mahalaxmi Granites  
(Formerly M/s. Swetha Granites)  
(1.610 Ha Colour Granite Mine)  
Sy. No.1174, Gattubuthkur (V),  
Gangadhara (M), Karimnagar District.  
Email: [swethagranites@gmail.com](mailto:swethagranites@gmail.com)

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.



157

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ KRM-34/2012- 3978

Dt: 29.11.2012.

**Sub: SEIAA, A.P. – 1.0 Ha. Colour Granite Mine of M/s. Swetha Granites Exports (P) Ltd., Sy. No. 168, Odyaram (V), Gangadhara (M), Karimnagar District - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted vide lr. dt. 11.09.2012 in this regard, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Swetha Granites Exports (P) Ltd., Sy. No. 168, Odyaram (V), Gangadhara (M), Karimnagar District**. It was reported that the nearest human habitation viz., Bayapet (V) exists at a distance of about 2.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 35.0 Lakhs and production capacity of the project is as follows:

**Mining of Colour Granite - 2,064 Cum / year.**

- II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling and cutting by wire saw. The separated blocks are dressed manually. No blasting is envisaged. It is reported that the life of the Mine is estimated as 22 years. The total mine lease area is 1.0 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 16.10.2012. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech. Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 21.11.2012 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

**a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution :-**

- i. The water is supplied by tankers. Total water requirement is 4.7 KLD. Out of that, 0.9 KLD is used for drilling and water sprinkling; 0.7 KLD is used for development of green belt; 3.1 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported that the life of the mine is 22 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- 159
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, Gol, New Delhi, as applicable.
  - iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
  - v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
  - vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  - vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
  - viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
  - ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
  - x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
  - xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  - xii. The funds earmarked for environmental protection measures (Capital cost of Rs 2.5 lakhs & Recurring cost of Rs. 0.5 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
  - xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
  - xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
  - xv. The SEIAA or any other competent authority may, alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  - xvi. The proponent shall obtain all other mandatory clearances from respective departments.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**B.Madhusudhana Rao, M.E., LL.B.,**  
**Joint Chief Environmental Engineer**

4<sup>th</sup> Floor, Hyderabad Collectorate Complex,  
Nampally, Hyderabad  
Phone: 23202486, Fax: 23202503  
Email: [hyd.zo.jcee@pcb.ap.gov.in](mailto:hyd.zo.jcee@pcb.ap.gov.in)

**BY REGD. POST WITH ACK. DUE**  
**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.278-RGM/APPCB/ZO-HYD/CFE/2013-129**

**Date:28.01.2013**

**Sub:** PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Swetha Granites Export (P) Ltd., (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Industry's CFE application received on 02.01.2013 at APPCB, RO, Ramagundam.
  2. APPCB, R/o Ramagundam verification report dt. 04.01.2012, received on 05.01.2013
  3. CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad.

\* \* \*

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 1.0 Ha as mentioned below, with a proposed project cost of Rs. 35.0 Lakhs (Rupees Thirty Five Lakhs only).

<i>Proposed Product</i>	<i>Capacity</i>
Mining of Colour Granite (over an extent of 1.0 Ha.)	5.65 m <sup>3</sup> /day

2. As per the application, the above activity is to be located Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 03.01.2013 and found that the industry is surrounded by East: M/s. Pallava Granites; West: M/s. Swetha Granites; North: M/s. Swetha Granites; South: M/s. Pallava Granites.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 24.01.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

*B*  
*28/1/13*  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules "A & B".

**To**

**M/s. Swetha Granites Exports (P) Ltd., (1.0 Ha. Colour Granite Mine),  
H.No.3-1-205 (Old), 3-1-227 (New),  
Christian Colony,  
Karimnagar District – 505 001.  
E-mail: [swethagranites@yahoo.co.in](mailto:swethagranites@yahoo.co.in)**



161  
**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

**D. Krupanand**  
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,  
Block - C, Ward No.91, Near Country Club, Uma  
Nagar, Begumpet, Hyderabad.  
Phone No: 040-23402495  
Email: jcee-zhyd-tspcb@telangana.gov.in

**CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY**

**Order No: 278-RGM/TSPCB/ZOH/CFO/2022- 1400**

**Date: 25.01.2022**

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

**M/s. Swetha Granites**  
**(1.0 Ha. Colour Granite Mine),**  
**Sy.No.168, Odyaram (V), Gangadhara (M),**  
**Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	2.5 KLD	Septic tank followed by soak pit

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 120 KVA	----	SPM – 115 mg/Nm <sup>3</sup>

**iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:**

M/s. Swetha Granites (1.0 Ha. Colour Granite Mine), Sy.No.168, Odyaram (V), Gangadhara (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

162

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 1.0 Ha.)	5.65 m <sup>3</sup> /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To  
M/s. Swetha Granites  
(1.0 Ha. Colour Granite Mine),  
Sy.No.168, Odyaram (V), Gangadhara (M),  
Karimnagar District  
E-mail Id: swethagranites@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.  
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.



163

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/KRM-59/2018- 792

Dt:26.04.2018.

**Sub:** SEIAA, Telangana – 2.674 Ha. Colour Granite Mine of M/s. Manoj Granites, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District - Transfer of EC from Smt. Swetha Guptha to M/s. Manoj Granites - Issued – Reg.

**Ref:** 1. Order No. SEIAA/AP/KRM-223/2013-5759, dt. 08.03.2013.  
 2. Representation submitted online (proposal no.SIA/TG/MIN/22508/2013) on 20.03.2018 received on 23.03.2018 from M/s. Manoj Granites.

- I. The SEIAA, AP (Combined State) issued EC order vide reference 1<sup>st</sup> cited, for 2.674 Ha. Colour Granite Mine of Smt. Swetha Guptha, Sy. No. 1160, Gattubuthkur (V), Gangadhara (M), Karimnagar District for mining 2,275 m<sup>3</sup>/annum of Colour Granite.
- II. Now, M/s. Manoj Granites vide reference 2<sup>nd</sup> cited informed that the Mine lease has been transferred from Smt. Swetha Guptha to M/s. Manoj Granites and submitted copy of Procds. dt. 02.02.2018 of DMG, Hyderabad transferring mining lease, along with Affidavit on Rs. 100/- Stamp paper dt. 21.02.2018 by M/s. Manoj Granites for Transfer of EC and Undertaking that they will comply all statutory stipulations as per EC and E(P) Act, 1986; NOC issued by Smt. Swetha Guptha for transfer of EC. Hence, it was requested to transfer the EC in the name of M/s. Manoj Granites.
- III. The proponent also submitted a copy of lr.dt.03.04.2018 of ADMG, Karimnagar informing that there are five existing leases with mine lease areas (7.7 Ha.; 2.674 Ha.; 1.61 Ha.; 4.65 Ha.; 7.185 Ha.) within 500 m from proposed quarry lease area which are working and obtained EC prior to 09.09.2013.
- IV. The above issue was examined by the SEAC in its meeting held on 03.04.2018 and State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 12.04.2018. The Authority approved to transfer the EC order already issued in favour of Smt. Swetha Guptha to M/s. Manoj Granites. **The SEIAA, Telangana hereby transfers the EC order issued vide reference 1<sup>st</sup> cited, in the name of M/s. Manoj Granites, with all terms and conditions stipulated therein remain the same.**

Sd/-  
**MEMBER SECRETARY**  
 SEIAA, T.S.

Sd/-  
**MEMBER**  
 SEIAA, T.S.

Sd/-  
**CHAIRMAN,**  
 SEIAA, T.S.

To

Sri G. Sudhakar, Managing Partner,  
 M/s. Manoj Granites (2.674 Ha. Colour Granite Mine),  
 H. No. 7-1-761, Mankammathota,  
 Karimnagar Town & District – 505 001  
 Ph.No. 0878-2254352  
 E-mail : [manojgranites@gmail.com](mailto:manojgranites@gmail.com)

//T.C.F.B.O//  
*Prasanna*  
 Environmental Engineer

RAS

164

**GOVERNMENT OF TELANGANA**  
**PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY: HYDERABAD**  
**(PRESENT: SRI B.R.V.SUSHEEL KUMAR, B.E. (Mining) DIRECTOR)**

PROCEEDINGS NO. 15205/R1-3/2017

DATED:02-02-2018.

Sub:- MINES AND QUARRIES - Transfer of Quarry Lease for Colour Granite over an extent of 2.674 Hectares in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District - Quarry lease held by Smt Swetha Guptha transferred infavour of M/s Manoj Granites, Rep.by its Mg. Partner: Sri G. Sudhakar for the unexpired lease period upto 18.11.2030 - Permission - Accorded - Orders - Issued.

- Ref:-
1. DM&G., Hyderabad, Procds. No. 3765/R6-3/2010, dt. 16.10.2010.
  2. Transfer of Quarry Lease application dated 16.08.2017 from Smt Swetha Guptha.
  3. File.No. 191/Q3/2007, dated 16.08.2017 & 04.01.2018 from ADM&G, Karimnagar.

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ORDER:

Through reference 1<sup>st</sup> cited, Quarry Lease for Colour Granite over an extent of 2.674 Hectares in Sy.No.1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District granted to Smt Swetha Guptha. The said Quarry Lease deed was executed on 19.11.2010 and the same is inforce upto 18.11.2030.

Through the reference 2<sup>nd</sup> cited, Smt Swetha Guptha filed transfer of Quarry lease application on the subject area requesting to transfer infavour of M/s Manoj Granites, Rep.by its Mg. Partner: Sri G. Sudhakar for the un-expired lease period duly signed both by the transferor and transferee in the office of the Assistant Director of Mines and Geology, Karimnagar on 16.08.2017.

Through the reference 3<sup>rd</sup> cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals for transfer of Quarry lease application filed by Smt Swetha Guptha for the unexpired lease period, duly signed both by the Transferor and Transferee.

Smt Swetha Guptha submitted notarized affidavit stating that she is not in a position to continue the quarry lease operations due to financial and personal problems. As such she decided to transfer the Quarry Lease in favour of the transferee company M/s Manoj Granites, Rep.by its Mg. Partner: Sri G. Sudhakar for the unexpired period of the Quarry Lease i.e., up to 18.11.2030 and received only actual expenditure of Rs. 5,00,000/- towards development of quarry and informed that there is no speculation involved in the transaction.

The transferee, M/s Manoj Granites, Rep.by its Mg. Partner: Sri G. Sudhakar also submitted notarized affidavit accepting to take the transfer of quarry lease for the unexpired lease period i.e. upto 18.11.2030 and informed that there is no speculation involved in the proposed transfer of Quarry lease.

The Technical Assistant O/o Assistant Director of Mines and Geology, Karimnagar inspected the transfer Quarry lease area on 21.11.2017 and reported that the general topography of the area is undulatory and is consisting chain of hillocks. The quarry lease area forms part of a hillock. The rock is consisting of Quartz and Potash Feldspars as essential minerals and Biotite, Hornblende and other ferro magnesiun minerals as accessories. The Mineral grains are Euhedral in shape, medium to coarse grained and shows porphyritic texture. The rock is available in the quarry lease area is useful for cutting and polishing purposes. The Colour Granite available in this quarry lease under the trade name of "Tan Brown". Further, reported that the quarry lease operations are going on within the leased area and developed one pit on top of the hillock

165



GOVERNMENT OF TELANGANA  
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY :: KARIMNAGAR.  
(Present: Sri N. Kodandaram Reddy, M.Sc., LL.B. Assistant Director)

Procs. No. 191/Q3/2007

Dated: 24-03-2018

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of 2.674 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District lease held by Smt Swetha Guptha - Transferred in favour of M/s. Manoj Granites, Rep. by its Mg.Partner: Sri G.Sudhakar for an un-expired period of lease i.e., upto 18-11-2030 - Execution of transfer lease deed on 24-03-2018 - Work Orders - Issued.

- Ref :-
1. The Director of Mines and Geology, Hyderabad Progs.No. 2459/R6-3/2011, dated 03-06-2011.
  2. This office Procs.No. 191/Q3/2007, dated 23-06-2011.
  3. The Director of Mines and Geology, Hyderabad Progs.No. 15205/R1-3/2017, dated 02-02-2018.

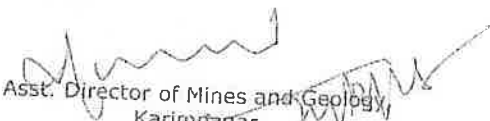
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**ORDER :**

The Director of Mines and Geology, Hyderabad has granted transfer of Quarry lease for Colour Granite held by Smt Swetha Guptha over an extent of 2.674 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e., upto 18-11-2030 in favour of M/s. Manoj Granites, Rep.by its Mg.Partner: Sri G. Sudhakar vide reference 3<sup>rd</sup> cited.

Hence, sanction is hereby accorded to M/s. Manoj Granites, Rep. by its Mg.Partner: Sri G. Sudhakar to work Colour Granite over an extent of 2.674 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e. upto 18-11-2030 subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the transfer of Quarry Lease orders.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The transferee shall submit the SQP, EC, CFE and CFO transferred in their name within (03) months from the date of execution of the transfer deed.

  
Asst. Director of Mines and Geology,  
Karimnagar.

To  
M/s.Manoj Granites,  
Rep. by its Mg.Partner:Sri G.Sudhakar,  
S/o.Mallaiah, H.No. 7-1-761, Mankammathota,  
Karimnagar town and District.

- Copy submitted to the District Collector, Karimnagar for favour of kind Information.
- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy to the Labour Enforcement Officer, Ramagundam for favour of information.
- Copy submitted to the Pollution Control Board, Ramagundam for of informatlon.
- Copy to the Tahsildar, Gangadhara Mandal for favour of information.

**GOVERNMENT OF TELANGANA**  
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY: HYDERABAD  
(PRESENT: SRI B.R.V.SUSHEEL KUMAR, B.E. (Mining) DIRECTOR)

PROCEEDINGS NO. 3876/R1-3/2018

DATED:07-04-2018.

166

Sub:- MINES AND QUARRIES - Transfer of Quarry Lease for Colour Granite over an extent of 1.30 Hectares in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District - Quarry lease held by M/s Swetha Granites, Rep.by its Mg. Partner: Sri G. Sudhakar infavour of M/s Mahalaxmi Granites, Rep.by its Mg. Partner: Sri G. Sudhakar for the un-expired lease period upto 08.01.2028 - Permission - Accorded - Orders - Issued.

Ref:- 1. DM&G., Hyderabad, Procds. No. 29554/R6-1/2004, dt. 23.10.2007.  
2. Transfer of Quarry Lease application dated 08.03.2018 from M/s Swetha Granites, Rep.by its Mg. Partner: Sri G. Sudhakar.  
3. File.No. 4544/Q5/2004, dated 24.03.2018 from ADM&G, Karimnagar.

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**ORDER:**

Through reference 1<sup>st</sup> cited, Quarry Lease for Colour Granite over an extent of 1.30 Hectares in Sy.No.1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District granted to M/s Swetha Granites, Rep.by its Mg. Partner: Sri G. Sudhakar. The said Quarry Lease deed was executed on 09.01.2008 and the same is inforce upto 08.01.2028.

Through the reference 2<sup>nd</sup> cited, M/s Swetha Granites, Rep.by its Mg. Partner: Sri G. Sudhakar filed transfer of Quarry lease application on the subject area requesting to transfer infavour of M/s Mahalaxmi Granites, Rep.by its Mg. Partner: Sri G. Sudhakar for the un-expired lease period duly signed both by the transferor and transferee in the office of the Assistant Director of Mines and Geology, Karimnagar on 07.03.2018.

Through the reference 3<sup>rd</sup> cited, the Assistant Director of Mines and Geology, Karimnagar submitted proposals for transfer of Quarry lease application filed by M/s Swetha Granites, Rep.by its Mg. Partner: Sri G. Sudhakar for the unexpired lease period, duly signed both by the Transferor and Transferee.

M/s Swetha Granites, Rep.by its Mg. Partner: Sri G. Sudhakar submitted notarized affidavit stating that he intends to transfer the quarry lease to their sister concern firm M/s. Mahalaxmi Granites, Rep. by its Mg.Partner: Sri G. Sudhakar for un-expired period of the quarry lease and no financial consideration is involved and also abide to pay other Mineral Revenue dues if any payable to the Government, as such they have decided to transfer Quarry lease in favour of M/s. Mahalaxmi Granites, Rep.by its Mg.Partner: Sri G. Sudhakar for the unexpired period of the Quarry Lease i.e., up to 08-01-2028.

The transferee, M/s. Mahalaxmi Granites, Rep.by its Mg.Partner: Sri G. Sudhakar also submitted notarized affidavit accepting to take the transfer of quarry lease for the unexpired lease period i.e. upto 08.01.2028 and informed that there is no speculation involved in the proposed transfer of Quarry lease.

The Technical Assistant, O/o the Assistant Director of Mines and Geology, Karimnagar inspected the applied area on 23-03-2018 and reported that the general topography of the area is undulatory consisting chain of hillocks. The quarry lease area forms part of a hillock. The rock is consisting of Quartz and Potash Feldspars as essential minerals and Biotite, Hornblende and other ferro magnesium minerals as accessories. Feldspars are pinkish brown in colour. The Mineral grains Eu-hedral in shape, medium to coarse grained and shows porphyritic texture. The rock available in the quarry lease area is useful for cutting and polishing purposes. The Colour Granite available in this quarry lease is known under the trade name of "Tan Brown". Further, reported that the quarry lease operations are going on within the leased area and developed pits on the hillock towards North-East and foot of the hillock of the leased area with 10 Nos labours, 3 jockies and 02 compressors are noticed at quarry site and the lease holder has maintained boundary pillars around the leased area.

**GOVERNMENT OF TELANGANA**  
**PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY :: KARIMNAGAR.**  
**(Present: Sri S.Venkat Reddy, M.Sc. Assistant Director)**

Procs. No. 4544/Q5/2004

Dated:02-08-2018

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of 1.30 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District lease held by M/s. Swetha Granites, Rep.by its Mg.Partner: Sri G.Sudhakar - Transferred in favour of M/s. Mahalaxmi Granites, Rep. by its Mg.Partner: Sri G.Sudhakar for an un-expired period of lease i.e., upto 08-01-2028 - Execution of transfer lease deed on 02-08-2018 - Work Orders - Issued.

- Ref :-
1. The Director of Mines and Geology, Hyderabad Progs.No. 29554/R6-1/2004, dated 23-10-2007.
  3. This office Procs.No. 4544/Q5/2004, dated 09-01-2008.
  3. The Director of Mines and Geology, Hyderabad Progs.No. 3876/R1-3/2018, dated 07-04-2018.
  4. The Director of Mines and Geology, Hyderabad Progs.No. 3876/R1-3/2018, dated 16-07-2018.
  5. Transfer of quarry lease deed executed in Form-G before the Asst.Director of Mines & Geology, Karimnagar on 02-08-2018.


# # #

**ORDER :**

The Director of Mines and Geology, Hyderabad has granted transfer of quarry lease for Colour Granite held by M/s.Swetha Granites over an extent of 1.30 Hects in Sy.No. 1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e., upto 08-01-2028 in favour of M/s.Mahalaxmi Granites, Rep. by its Mg.Partner: Sri G.Sudhakar vide reference 3<sup>rd</sup> cited. Further, the Director of Mines & Geology, Hyderabad has granted extension of time for a period of 30 days to execute the transfer Quarry Lease deed vide reference 4<sup>th</sup> cited, as per the request made by the grantee. The transfer lease deed was executed vide reference 5<sup>th</sup> cited.

Hence, sanction is here by accorded to M/s.Mahalaxmi Granites, Rep.by its Mg.Partner: Sri G.Sudhakar to work Colour Granite over an extent of 1.30 Hects In Sy.No.1160 of Gattubuthkur Village, Gangadhara Mandal, Karimnagar District for the un-expired period of lease i.e. upto 08-01-2028 subject to the provisions of the Telangana State Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the transfer of Quarry Lease orders.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The transferee shall submit the SQP, EC, CFE and CFO transferred in their name within (03) months from the date of execution of the transfer deed.

  
Asst. Director of Mines and Geology,  
Karimnagar.  
Asst. Director of Mines & Geology,  
KARIMNAGAR.

To  
M/s. Mahalaxmi Granites,  
Rep. by its Mg.Partner: Sri G.Sudhakar,  
S/o.Mallaiah, H.No. 7-1-760/A,  
Mankammathota, Karimnagar Town and District

- Copy submitted to the District Collector, Karimnagar for favour of kind information.  
Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.  
Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of Information.  
Copy submitted to Director of Mines safety, Hyderabad for favour of information.  
Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.  
Copy to the Labour Enforcement Officer, Ramagundam for favour of information.  
Copy submitted to the Pollution Control Board, Ramagundam for of Information.  
Copy to the Tahsildar, Gangadhara Mandal for favour of information.

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**APPEAL No. 46 OF 2022 (SZ)**

Perala Shekhar Rao

... Applicant

Versus

Union of India,  
Rep.by its Secretary,  
Union Ministry of Environment,  
& Others

...Respondents

**REPLY FILED BY THE 11TH RESPONDENT**

**M/S. T.HEMALATHA, R.RAJMOHAN & S.DEEPIKA**

**COUNSEL FOR RESPONDENT No. 11**